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RAJASTHAN STATE POLLUTION CONTROL BOARD
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Through E-mail

No.: RPCB/RO/Bhiwadi/Legal-145/2861

Date: 06.10.2025

The Registrar,
Hon'ble National Green Tribunal,
Central Zone Bench, State Commission Bhawan
3rd Floor, Arera Hills, Bhopal, (M.P) Pin Code-462011

Sub:- Submission of Joint Committee Report in compliance of order dated 29.07.2025
in the matter of Original Application No. 93/2025. Ravinder Raghu Yadav Vs.
Shree Cement Ltd. & Ors: regarding

Ref:- Hon'ble National Green Tribunal CZ, Bhopal order dated 29.07.2025

Sir,

In compliance to the Hon'ble Tribunal order dated 29.07.2025 passed in Original Application No. 93/2025, the Joint Committee comprising of members from District Administration & Rajasthan State Pollution Control Board visited the site from 12th September & 13th September, 2025. Report of Joint Committee is being submitted for perusal & kind consideration please.

Encl:- As above

Yours Sincerely

6.10.25
(Amit Juyal)

Regional Officer

RSPCB, Bhiwadi

अमित जुयाल
क्षेत्रीय अधिकारी
राजप्रानि०म०, भिवाडी

**JOINT COMMITTEE REPORT
BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
Central Zone, Bhopal**

In the Matter of

**Original Application No. 93/2025 (CZ)
Ravinder Raghu Yadav V/s Shree Cement (Through Chief Executive Officer)**

w.r.t.

Hon'ble National Green Tribunal (CZ), Bhopal
order dated 29.07.2025

**Date of Site Inspection: 12th & 13th September, 2025
Location: Shree Cement Limited, SP-3/A-11, RIICO Industrial Area, Khushkhera
Distt-Khairthal-Tijara, Rajasthan**

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Glossary of Words

S.No.	Abbreviation	Full form
1.	AAQM	Ambient Air Quality Monitoring
2.	CAAQMS	Continuous Ambient Air Quality Monitoring Stations
3.	CAQM	Commission for Air Quality Management in NCR & Adjoining Areas
4.	CGWA	Central Ground Water Authority
5.	CPCB	Central Pollution Control Board
6.	CTE	Consent to Establish
7.	CTO	Consent to Operate
8.	FY	Financial Year
9.	GPS	Global Positioning System
10.	HAG	Hot Air Generator
11.	NCR	National Capital Region
12.	NGT	National Green Tribunal
13.	OA	Original Application
14.	RSPCB	Rajasthan State Pollution Control Board
15.	STP	Sewage Treatment Plant
16.	TDS	Total Dissolved Solids
17.	ToR	Terms of Reference

Report of the Joint Committee constituted in compliance with the Order dated 29/07/2025 in the O.A. No 93/2025 in the matter of Ravinder Raghu Yadav V/s Shree Cement & Ors before the Hon'ble National Green Tribunal, Central Zone, Bhopal

1. Background:

The Hon'ble National Green Tribunal, Central Zone Bench, Bhopal, has taken cognizance of a petition filed by Shri Ravinder Raghu Yadav, son of Shri Hari Ram, a resident of Village Modhupur, Tehsil Kotkasim, District Khairthal-Tijara, Rajasthan. The petition has been duly registered as Original Application No. 93 of 2025.

In the petition, the petitioner has raised serious concerns regarding alleged violations of environmental norms by M/s Shree Cement Ltd., a cement manufacturing unit located in the RIICO Industrial Area, Khushkhera, District Khairthal-Tijara, Rajasthan. The applicant has accused the company of non-compliance with environmental regulations. The primary environmental concerns highlighted in the petition are as follows:

- It has been alleged that M/s Shree Cement Ltd. has illegally dug multiple borewells and installed submersible pumps without obtaining the requisite permissions from competent authorities.
- Water pollution by way of discharge of polluted water containing hazardous chemicals into the borewells illegally without routing it through sewerage treatment plant violating the Water (Prevention and Control of Pollution) Act, 1974.
- Several people in the area have been caught by lungs related diseases, asthma, hearing loss, dehydration and heart diseases, sore throat, coughing, lung inflammation and permanent lung damage and their life span has shortened.
- The petition also alleges that the unit is involved in the unauthorized burning of prohibited materials, such as mustard husk and farm residue, as fuel within the National Capital Region (NCR), releasing large volumes of toxic smoke, severely degrading the ambient air quality, and causing irreversible harm to public health. Biodiversity and local agriculture.
- Water pollution by way of discharge of polluted water into the water bodies and use and burning of mustard husk causing air pollution violating the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

2. Constitution & Mandate of the Joint Committee

1. In the above matter, Hon'ble NGT, Central Zone, Bhopal vide its Order dated 29.07.2025 constituted a Joint Committee consisting of:
 - One representative from the District Collector, Khairthal Tijara, District Khairthal (Rajasthan)
 - One representative from the Member Secretary, Rajasthan State Pollution Control Board, (Rajasthan)
2. The Committee was directed to visit the site and submit the factual and action taken report within six weeks. The State PCB was appointed as the nodal agency for coordination and logistic support.
3. A copy of the order dated 29.07.2025 of the Hon'ble NGT, Central Zone, Bhopal constituting the Joint Committee is enclosed as Annexure-1.
4. In compliance with the Order dated 29.07.2025 of the Hon'ble NGT, Bhopal District Collector, Khairthal-Tijara nominated Sub Divisional Officer, Tapukara as his representative vide his letter dated 18.08.2025.
5. In compliance with the Order dated 29.07.2025 of the Hon'ble NGT, Bhopal Member Secretary, Rajasthan State Pollution Control Board nominated Shri Ankur Pathak, Environmental Engineer as his representative vide his letter dated 12.08.2025.
6. Copies of the nomination letters are collectively enclosed as Annexure-2.
7. Based on the nominations received from the organizations concerned, the Joint Committee consisted of the following members:
 - (i). Sh. Lakhan Singh Gurjar, Sub Divisional Officer, Tapukara, District Khairthal- Tijara (Rajasthan).
 - (ii). Sh. Ankur Pathak, Environmental Engineer, Regional Office, Rajasthan State Pollution Control Board, Bhiwadi (Rajasthan).

3. Terms of reference (ToR) to the Joint Committee:

The Terms of the Reference (ToR) to the Joint Committee referred therein the order dated 29.07.2025 of Hon'ble NGT in the above matter inter-alia include the following:

- i. The grievance of the applicant is non-compliance of the environmental rules.
- ii. It is alleged that the respondents have illegally dug multiple deep borewells and installed submersible pumps without any lawful permission to extract excessive groundwater for cement manufacturing. Furthermore, untreated industrial effluent containing hazardous chemicals are being directly discharged into these borewells, contaminating the

groundwater and drastically increasing levels of TDS and fluoride, leading to severe health issues such as cancer, respiratory disorders, and skin diseases among the local population. The respondents are also illegally burning prohibited materials like mustard husk and farm residue as fuel within the National Capital Region (NCR), releasing large volumes of toxic smoke, severely degrading ambient air quality and causing irreversible harm to public health, biodiversity and local agriculture.

- iii. A substantial issue of environmental has been raised.
- iv. The Committee shall visit the site and submit the factual and action taken report within six weeks.

4. Preliminary Discussions of the Joint Committee

The Committee informed the petitioner, Shri Ravinder Raghu Yadav, telephonically about the proposed visit to the industry. However, the complainant could not participate in the on-site dialogue as he was out of station on the scheduled date of inspection.

The Committee held a telephonic discussion with the applicant to understand the primary issues and concerns raised in O.A. No. 93 of 2025. During the interaction, the applicant communicated the following key allegations against M/s Shree Cement Limited, Khush Khera:

- That the industry is allegedly discharging untreated wastewater directly into borewells, thereby contaminating groundwater resources;
- That mustard husk and other agricultural residues, i.e., unapproved fuels, are being used as fuel in the manufacturing process;
- That the unit is responsible for generating significant fugitive emissions.

Subsequently, the Committee deliberated upon the Terms of Reference issued by the Hon'ble National Green Tribunal, examined the factual aspects of the case, and finalized the proposed course of action for verification of the claims made in the application.

It was decided that a site inspection would be undertaken to assess the veracity of the allegations. Furthermore, the Committee resolved to conduct monitoring and sampling of air and water quality parameters, with technical assistance from the Rajasthan State Pollution Control Board (RSPCB). It was also agreed that historical data related to air and water quality, as available with RSPCB, may be reviewed and incorporated in the report, wherever relevant, to provide context and support to the findings.

In accordance with the above decisions, the site inspection and environmental monitoring activities were conducted on 12th and 13th September 2025.

5. Brief of M/s Shree Cement Limited :-

M/s Shree Cement Limited is located at SP-3/A-11, RIICO Industrial Area, Khushkhera, in District Khairthal-Tijara, Rajasthan. Notably, the district of Khairthal-Tijara falls within the National Capital Region (NCR). The unit is engaged in the grinding of clinker for the purpose of cement manufacturing.

A snapshot of the key parameters of the industry is provided below:

S. No.	Particular	Detail
1	Address	SP-3/A-11, RIICO Industrial Area, Khushkhera, District – Khairthal-Tijara
2	Plot Area	1,04,426 sq. m.
3	Land Use	Industrial, located in industrial area developed & maintained by Rajasthan State Industrial Development & Investment Corporation Ltd (RIICO)
4	Land Allotment	Year 2006
5	Commissioning	Year 2007
6	Raw Materials	Clinker, Gypsum, Fly Ash and Additives
7	Product	Cement (Clinker Grinding)
8	Installed Capacity	4.5 Million Ton / Annum

6. Manufacturing Process

The Clinker Grinding Unit of M/s Shree Cement Limited, located at Khushkhera, operates on dry process technology. The plant grinds clinker to produce cement using a closed-circuit ball mill system, integrated with a pre-grinder (roller press) and a separator.

The main raw materials used are clinker, gypsum, fly ash, and additives. The unit produces both Ordinary Portland Cement (OPC) and Pozzolana Portland Cement (PPC), depending on the proportion of raw materials used.

- For OPC, about 93–95% clinker is mixed with 5–7% gypsum.
- For PPC, about 60–65% clinker is blended with 5–7% gypsum and up to 35% fly ash, as per BIS specifications.

To enhance grinding efficiency and reduce moisture in fly ash, pond ash, and gypsum, the unit has installed two Hot Air Generators (HAGs), which use biomass as fuel.

The grinding system comprises cement mills (2 in no's) operating in a closed circuit. In this system, clinker, fly ash, and gypsum are ground together in a ball mill with steel balls as the

grinding media. The ground material is lifted by a bucket elevator to a separator, which classifies it into fine and coarse fractions.

- Fine particles are collected in cyclones and conveyed to the cement silos through air slides and elevators.
- Coarse particles are returned to the separator for further grinding.
- The separator's circulating air, along with mill venting, passes through a bag filter to capture fine particulate matter. The collected dust is also returned to the cement silos.

The finished cement is stored in silos, then transferred to a rotary packer, where it is packed in 50 kg HDPE bags and loaded onto trucks for dispatch.

To control emissions from grinding and material handling, bag houses are provided as Air Pollution Control Devices.

A detailed process flow chart is attached as Annexure – 3.

Process Description:

The cement grinding process at M/s Shree Cement Limited involves three key stages: feeding and proportioning, grinding, and separation. The primary raw material used is clinker, a stony, porous substance produced by heating limestone and other additives (such as iron ore) in a rotary kiln. To manufacture specific types of cement, additional materials are blended with clinker. In the case of Ordinary Portland Cement (OPC), approximately 93–95% clinker is ground with 5–7% gypsum. For Pozzolana Portland Cement (PPC), the mix typically consists of 60–65% clinker, 5–7% gypsum, and fly ash as the remaining component, up to a maximum of 35%, as per BIS guidelines. Gypsum ($\text{CaSO}_4 \cdot 2\text{H}_2\text{O}$) acts as a retarder, regulating the setting time of cement and improving workability.

These raw materials are accurately weighed and proportioned before being fed into the roller press and subsequently into the ball mill. The roller press, comprising two rollers, performs the pre-grinding of clinker, thereby reducing the load on the ball mill. The ball mill itself is a large, rotating cylindrical chamber partially filled with steel grinding media of varying sizes. As the cylinder rotates, the grinding media tumble and cascade, breaking down the clinker and additives by impact and attrition. Larger balls are used to crush coarse particles, while smaller balls are effective for fine grinding. The material is thus ground into a fine powder.

Following grinding, the material is conveyed to a high-efficiency separator, a crucial component of the closed-circuit grinding system. The separator uses air currents to differentiate between fine and coarse particles. The fine particles, which meet the desired fineness specification, are transported to the cement silos for storage, while the coarse fraction is returned to the mill for

further grinding.

The entire grinding process is continuously monitored and controlled through a Central Control Room (CCR). Critical parameters such as particle size distribution, chemical composition, and fineness are regularly checked to ensure that the product meets industry standards and customer requirements. The use of modern automation and control systems contributes to operational efficiency, product uniformity, and environmental management.

7. Observation of the Joint Committee –

Based on the deliberations held during the meeting of the Joint Committee, subsequent site inspection of the unit under question i.e. M/s Shree Cement Limited, Khushkhera, sampling & analysis of the Source Emission, Ambient Air Quality Monitoring, Fugitive emissions, Waste Water, historical data available with the Rajasthan State Pollution Control Board and documents made available to the Joint Committee, the following observations are made on the ToR:

A. General Observations

- M/s Shree Cement Limited is located at SP-3/A-11, RIICO Industrial Area, Khushkhera, Tehsil Tapukara District Khairthal-Tijara.
- The industry is engaged in Cement Manufacturing through Clinker Grinding, for this purpose 2 Cement Mills (Grinding Mills) have been established.
- The industry has obtained Consent to Operate from the RSPCB under the provisions of section 25/26 of the Water Act, 1974 and under section 21 of the Air Act, 1981. Details of the CTO are as under:

S. No.	CTO Order no.	Issue Date	Product / Parameter	Quantity	Validity	Remarks
1	2021-2022/ CPM/ 5740	21.09.2021	Cement (Clinker Grinding Only)	4.5 Million Ton/Annum	30.11.2026	Annexure – 4

- The unit has also obtained Consent to Operate from RSPCB under the provisions of section 25/26 of the Water Act, 1974 and under section 21 of the Air Act, 1981 for use of Biomass and PNG as fuel. Details of the CTO are as under:

S. No.	CTO Order no.	Issue Date	Parameter	Quantity	Validity	Remarks
1	2022-2023/ CPM/8599	22.08.2022	Biomass	25,000 MT/Annum	30.04.2027	Annexure
2			PNG	42 Lacs M ³ /Year		– 5

- The unit has obtained authorization for generation, collection, disposal, storage, transport of hazardous waste under Hazardous and Other Waste (Management and Trans boundary Movement) Rules, 2016 for Used / Spent oil from RSPCB and generated HW is either to be disposed in Co-processing in cement kiln or sale to registered recycler. Details of Hazardous waste authorization are tabulated below:

S. N.	Order no.	Issue Date	Type of Haz Waste	Category	Quantity	Validity	Remarks
1	RPCB/HWM /2025-2026/ CPM/HSW/1	07.04.2025	Used or Spent Oil	Schedule I & Code-5.1	20 KLA	01.12.2021 to 30.11.2026	Annexure – 6

- The production capacity permitted to the industry under Consent to Operate issued by the State Pollution Control Board is 4.5 Million Ton/Annum.
- The unit has obtained Consent to Operate for operating 2 Cement Mills. The mills are designed to handle 300 Tonn/Hour & 240 Tonn/Hour of feed for grinding.
- During the day of inspection, the operational status of both the mills was verified from the PLC system established in the Central Control Room.
- The mills were found operating at about 200 - 240 Tonn/Hour feed rate.

B. Observations regarding Water Pollution: -

The applicant in O.A. No. 93/2025 has alleged that the respondents have illegally dug multiple deep borewells and installed submersible pumps without lawful permission to extract excessive quantities of groundwater for cement manufacturing. It has further been alleged that untreated industrial effluent containing hazardous chemicals is being directly discharged into these borewells, thereby contaminating the groundwater and leading to elevated levels of TDS and fluoride. The Committee's observations on these allegations are as follows: –

- The industry meets its freshwater requirement through groundwater sourced from two borewells. A valid No Objection Certificate (NOC) has been obtained from the Central Ground Water Authority, New Delhi (CGWA) under the "Overexploited" category, permitting abstraction of up to 150 m³/day through the two borewells. The NOC remains

valid until 14.04.2027 (Annexure-7).

- As per the Consent to Operate issued by the RSPCB, the plant is permitted to use total 150 KLD of fresh water out of which 100 KLD of water for industrial purposes and 50 KLD for domestic use.
- Records made available by the industry indicate that from April to August 2025, average daily groundwater abstraction was 65.9 KLD, with a maximum of 119 KLD and a minimum of 20.6 KLD. The month-wise abstraction averages are as follows:

S. No.	Month	Monthly Average Ground Water Abstraction	Abstraction permitted by CGWA	Remarks
1	April, 2025	77.7 KLD (m ³ /day)	150 m ³ /day	Annexure – 8
2	May, 2025	68.7 KLD (m ³ /day)	150 m ³ /day	
3	June, 2025	69.3 KLD (m ³ /day)	150 m ³ /day	
4	July, 2025	55.0 KLD (m ³ /day)	150 m ³ /day	
5	August, 2025	58.9 KLD (m ³ /day)	150 m ³ /day	

- Further, the industry has established one Piezometric Well for monitoring the level of ground water. As per the data provided by the representative the levels for the current Financial Year are as under: -

S. No.	Month	Water Level (Below ground level)	Remarks
1	April, 2025	13.00 meter	Annexure – 9
2	May, 2025	13.18 meter	
3	June, 2025	13.16 meter	
4	July, 2025	12.45 meter	
5	August, 2025	11.98 meter	

- There is no direct water requirement in the process of manufacturing of Cement. Verification during inspection confirmed that water for industrial purpose is used only as make-up water in cooling towers. The cooled water is recirculated for machine cooling, and no process wastewater is generated. The unit therefore maintains a Zero Liquid Discharge (ZLD) system.
- The domestic sewage is generated from utilities, kitchen/canteen within the premises is treated in a Sewage Treatment Plant (STP), and the treated water is reused for horticulture within the plant premises.

- The Consent to Operate (CTO) issued on 21.09.2021 (Annexure-4) authorizes the generation of 10 KLD of domestic sewage. As per the CTO conditions, all domestic wastewater generated is required to be treated to prescribed standards in Sewage Treatment Plant and utilized for plantation and horticulture purposes within the premises.
- During inspection it was observed that the Sewage Treatment Plant is operational, and the treated domestic sewage generated is being utilized for plantation across the premises.
- Flow meter was found installed only at outlet of the STP.
- As per the records made available by the industry, the range of outflow of treated water from STP is from 0 to 10 KLD. The average outflow of the treated water from Sewage Treatment Plant for current financial year is as under:

S. No.	Month	Daily average Outflow of Domestic Sewage (KLD)	Permitted under CTO (KLD)	Remarks
1	April, 2025	2.9	10	Annexure – 10
2	May, 2025	4.3	10	
3	June, 2025	5.8	10	
4	July, 2025	6.5	10	
5	August, 2025	5.0	10	

- During the inspection, sample of treated water from Sewage Treatment Plant was collected and was analysed by the laboratory of Rajasthan State Pollution Control Board, Bhiwadi. As per the analysis results, the treated water was found to be conforming with the standards prescribed under Consent to Operate, however it was non-confirming to the standards to be achieved w.r.t the office order dated 08.08.2023, issued by RSPCB in compliance with the directions of CPCB dated 21.04.2015. The analysis report is annexed as Annexure –11.

S. No.	Parameter	Analysed Value	Standards as per CTO dated 31/09/2021	Standard to be achieved as per RSPCB order dated 08.08.2023, in compliance of CPCB directions dated 21.04.2015
1	pH	7.13	6.5 – 9.0	6.5 – 9.0
2	Total Suspended Solids	37 mg/l	100 mg/l	20 mg/l

3	Chemical Oxygen Demand (COD)	120 mg/l	250 mg/l	50 mg/l
4	Bio-chemical Oxygen Demand (BOD)	26 mg/l	30 mg/l	10 mg/l
5	Oil & Grease	5.2 mg/l	10 mg/l	-

- Further, the State Pollution Control Board has been collecting water samples from the borewell established within the industry i.e. M/s Shree Cement Limited regularly under the National Water Monitoring Program of Central Pollution Control Board. The water sample collected is being analysed by the State Board. The historical data for last 2 years was referenced from the State Board for verification of the levels of TDS and Fluoride. The results are as under: -

S. No.	Date of Collection	Fluoride (mg/l)	Acceptable Limit for Drinking Water as per IS 10500: 2012	TDS (mg/l)	Acceptable Limit for Drinking Water as per IS 10500: 2012	Remarks
1	06/04/2023	1.02	1.00	492	500	Annexure – 12
2	16/10/2023	0.66		412		
3	24/04/2024	0.68		335		
4	19/07/2024	0.65		402		
5	22/10/2024	0.88		380		

- Further, as alleged in the petition, neither any generation of industrial effluent nor any discharge of industrial effluent in to the borewells was observed by the Joint Committee.

C. Observations regarding Air Pollution: -

The primary allegation raised in the application pertains to air pollution allegedly caused by the use of mustard husk and other agricultural residues as fuel in the cement manufacturing process. It has been alleged that the unit, despite being located within the National Capital Region (NCR), a region subject to stricter environmental regulations is illegally burning prohibited materials such as farm residue and mustard husk. This practice is claimed to result

in the release of substantial volumes of toxic smoke, thereby causing a significant deterioration in ambient air quality. The emissions are further alleged to be contributing to irreversible adverse impacts on public health, biodiversity, and local agricultural productivity. Observations made regarding the same are as under: -

- As per Direction No. 63 dated 18.05.2022 and subsequent amendments in Direction No. 65 dated 03.04.2023 issued by the Commission for Air Quality Management in NCR and Adjoining Areas, use of biomass fuels is permitted in industrial units located in NCR, excluding the jurisdiction of NCT of Delhi (Annexure – 13).
- The unit has obtained Consent to Operate from the State Pollution Control Board under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 for use of Biomass and PNG as fuel in the industry. Details of the CTO are as under:

S. No.	CTO Order no.	Issue Date	Parameter	Quantity	Validity	Remarks
1	2022-2023/ CPM/8599	22.08.2022	Biomass	25,000 MT/Annum	27.05.2022 to	Annexure – 5
2			PNG	42 Lacs M ³ /Year	30.04.2027	

- The industry representative informed that although consent has been obtained for both Biomass and PNG, only Biomass is being used as fuel in both Hot Air Generators (Furnace) currently.
- The nature of raw materials and the manufacturing process inherently results in air emissions, as materials like pond ash, fly ash, and clinker are prone to becoming airborne with minimal disturbance.
- It is important to note that biomass burning is not practiced year-round. It was informed that HAGs are used particularly when moisture content in the raw materials is high. On the day of inspection, no biomass burning was observed.
- To control fugitive emissions and airborne particulate matter, the industry has established dedicated covered storage sheds/silos for both raw materials and finished goods. The storage capacities as informed during the inspection, are summarized below: -

S. No.	Material	Storage Capacity (MT)
	Raw Material	
1.	Pond Ash Shed-1	1800

2.	Pond Ash Shed-2	1500
3.	Pond Ash Shed-3	1500
4.	Pond Ash Shed-4	300
5.	Gypsum Shed	6000
6.	Clinker Silo-1	10000
7.	Clinker Silo-2	20000
8.	Fly Ash Silo-1	5000
9.	Fly Ash Silo-2	5000
10.	Biomass Shed-1	2500
11.	Biomass Shed-2	2250
12.	Biomass Shed-3	250
	Finished Good	
13.	Cement Silo-1	5000
14.	Cement Silo-2	5000
15.	Cement Silo-3	2500

- Fly Ash and Clinker are directly unloaded into silos using trucks/dumpers. Other materials like Gypsum and Pond Ash are stored in covered sheds with RCC flooring.
- Material conveyance to the cement mill is via conveyors and air conveyors, however the conveyance of raw material stored in sheds to the feeding bays is manual.
- During inspection the Joint Committee observed that, most sheds are equipped with flexible curtains (rubber and plastic layered) at openings for truck movement. However, some sheds lack coverings / have damaged coverings, exposing materials to flow of air.
- Water sprinklers are installed along boundary walls and internal roads near storage areas. However, some sprinklers were non-functional.
- To control fugitive emissions during raw material unloading and transfer, the unit has installed 54 Bag Filters (Bag Houses) located across:
 - Raw material unloading / handling areas
 - Production process units
 - Packaging sections
 - Miscellaneous transfer points
- Conveyor belts are covered, and suction hoods are provided at transfer points to capture dust.
- In the matter of emissions from the grinding process, the industry has provided Bag

House followed by a Stack having height more than 30 m for control of air emissions and safe release of particulate matter emissions.

- During the inspection both the Cement Mills were operational, while the HAGs (furnaces) were non-operational.
- The safe and adequate infrastructural monitoring facility was found established at both the mills. The source emission monitoring for both the mills was carried out during inspection dated 12/09/2025. Monitored data of source emission is as under: -

S. No.	Point of Collection	Parameter	Analysed Value	Standards Prescribed under CTO letter dated 31.09.2021	Remarks
1	Clinker Grinding Mill No. 1	Particulate Matter (mg/Nm ³)	14	50	Annexure – 14
2	Clinker Grinding Mill No. 2	Particulate Matter (mg/Nm ³)	20	50	Annexure – 15

- On the basis of above monitored source emission data, it is inferred that the average concentration of Particulate Matter is within the prescribed limit.
- In order to assess the ambient air quality of the area, during the visit Ambient Air Quality Monitoring for 24 hours was carried out with the assistance of RSPCB at total 5 locations for the prominent air pollutant parameters i.e. PM 10, SO₂ and NO_x. Out of the 5 locations, 4 locations were inside the premises of the industry, whereas one location was outside the premises of the industry.
- The ambient air quality monitoring stations were installed at up-wind, down-wind and cross wind directions. One specific station was installed near the unloading area. The monitored results are as under:

S. No.	Location	PM ₁₀ (µg/m ³)	SO ₂ (µg/m ³)	NO _x (µg/m ³)	Remarks
1	Main gate of Industry (upwind direction)	92	12.5	26.4	Annexure – 16
2	Rooftop of Colony (Pinku Ji Nandram Pur Bas) main gate of Industry (downwind direction)	107	12.6	28.8	Annexure – 17

3	Rooftop of Powerhouse (Near STP) in the premises of industry	87	10.6	26.2	Annexure – 18
4	Main Gate of Industry	110	11.7	27.4	Annexure – 19
5	Near Unloading area in the premises of industry	123	12.2	28.4	Annexure – 20
	NAAQ Standard (Ambient Air Quality Monitoring carried out for 24 Hour basis)	100	80	80	

- On the basis of above monitored ambient air quality data, it has been observed that the average concentration of PM10 (24-hour basis) was found in the range of 87 µg/m³ to 123 µg/m³. Out of 5 locations the concentration of PM10 was found exceeding the limit of 100 at 3 locations i.e. Rooftop of Colony (Pinku Ji Nandram Pur Bas) main gate of Industry (downwind direction), Main Gate of Industry & Near Unloading area in the premises of industry.
- The concentration of primary gaseous pollutants i.e. SO₂ and NO_x were found to be within the limit at all the monitored locations.
- The industry has installed 4 packing lines for packaging of cement into HDPE bags with each packer having capacity of packing 180 Tonn of Cement per Hour.
- The packaging section is housed in a close shed and for control of fugitive emissions during the packaging, each packer has been provided with bag filters.
- Plant has installed 1 DG set of 750 KVA capacity as alternate source of power, with adequate stack height and acoustic enclosure. The DG set is CPCB IV+ emission standard compliant.
- It is noteworthy that earlier industry was having a DG set of 1000 KVA for which Consent to Operate was obtained from the State PCB, but it has been replaced by DG set of 750 KVA without obtaining prior consent for the change.
- During visit, dust emissions were not observed near the storage sheds / silos and manufacturing process, however, fugitive dust emissions were observed in packaging section and also some part of the shed of the packaging section was found damaged.

D. Observations from the Online Continuous Emission Monitoring System: -

- The unit has installed Continuous Emission Monitoring Systems (CEMS) for monitoring

Particulate Matter (PM) emissions at both stacks attached to the Cement Mills.

- The CEMS installations are connected to the servers of the Central Pollution Control Board and the Rajasthan State Pollution Control Board.
- Due to an issue with the RSPCB server, data for the current financial year was referenced from the industry's CPCB-connected portal.
- Based on the data retrieved, the emission ranges from Cement Mill-1 varied between 0.43 mg/Nm³ and 24.26 mg/Nm³, with an average emission level of 9.72 mg/Nm³. For Cement Mill-2, the emission range varied between 0.34 mg/Nm³ and 12.91 mg/Nm³, with an average emission level of 7.40 mg/Nm³.
- All observed emission levels are well within the prescribed standard limit of 50 mg/Nm³.
- Daily readings of OCMS system are annexed at Annexure – 21.

E. Observations regarding Hazardous Waste: -

- The unit has obtained valid authorization under the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016, for the generation, collection, storage, transportation, and disposal of hazardous waste, specifically Used or Spent Oil (Category 5.1 of Schedule I). The authorization has been issued by the Rajasthan State Pollution Control Board (RSPCB). The hazardous waste generated is either disposed of through co-processing in cement kilns or sold to registered recyclers.

Details of Hazardous waste authorization are tabulated below:

S. N.	Order no.	Issue Date	Type of Haz Waste	Category	Quantity	Validity	Remarks
1	RPCB/HWM /2025-2026/ CPM/HSW/1	07.04.2025	Used or Spent Oil	Schedule I & Code-5.1	20 KLA	01.12.2021 to 30.11.2026	Annexure – 6

- The used/spent oil is primarily generated from DG set and plant machinery, and is stored at a designated hazardous waste storage site within the plant premises. A hazardous waste display board is installed at the main entrance gate.
- The representative provided Form-3 as per the Hazardous & Other Waste (M&TM) Rules, 2016. As per Form-3, the details of waste generation/disposal in current FY are as under:

S. No.	Category of Waste	Name of Waste	Quantity Generated / Disposed	Date of Generation / Disposal	Mode of disposal	Remarks
1	Schedule I Code – 5.1	Used Oil	800 Litre (Disposed)	24.04.2025	Send to M/s Shree Cement Limited, Village – Ras for Co-processing	Annexure – 22
2	Schedule I Code – 5.1	Used Oil	3000 Litre (Generation)	26.08.2025	-	Annexure – 22

- The representative of unit also provided a copy of Form-4 i.e. Annual Return submitted to the State Pollution Control Board. As per the form the total hazardous waste generated in previous year i.e. 2024-2025 was 4370 Litre and out of this 3570 Litre of waste was disposed through M/s Shiv Shakti Oil & Lubricants, Chopanki District Khairthal-Tijara, a recycler registered with RSPCB whereas 800 Litre was the closing stock as on 31.03.2025. Annexure-23

F. Other Observations: -

- From the details provided by the industry regarding the production achieved in last 4 years, the production has been within the permissible limits.

S. No.	Year	Production Achieved (MTPA)	Permitted Production (MTPA)	Remarks
1	2021-2022	21,60,480	45,00,000	Annexure – 24
2	2022-2023	23,70,446		
3	2023-2024	23,74,649		
4	2024-2025	19,75,726		

- During the visit the Committee observed that the unit has developed and maintained green belt inside as well as the outside of the plant premises. As per the information provided by unit officials, out of 1,04,426 sq. plant area, greenbelt developed on about 36% of total plant area. It was informed that more than 7500 plants are there in the premises and whereas near about 8500 plants have been planted outside the premises.

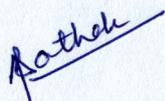
The information provided by the representative regarding the plantation is annexed as Annexure – 25.

- All the internal roads and connecting roads to nearest metalled road are made of concrete to reduce the fugitive emissions during vehicular movement.
- During inspection, it was informed that manual brooming as well as road sweeping through mechanical sweepers is carried out. For mechanical sweeping, industry has total 3 nos. of mechanical sweepers, 2 small sweepers and 1 trolley mounted sweeper.
- Joint committee also discussed with Dr. Rahul Goyal, Medical Officer, Community Health Centre, Tapukara Distt. Khairthal–Tijara about the concerns regarding health complications and other impacts raised by the applicant. As per details provided, various diseases are due to bacterial, viral infections, allergic, smoking, dust and other lifestyle changes etc. The information provided by the office of In-Charge Medical Officer, Community Health Centre Tapukara vide dated 03.10.2025 are enclosed at Annexure26.

8. Recommendations of the Joint Committee:

- i. The existing Sewage Treatment Plant (STP) shall be adequately maintained to ensure effective treatment of domestic sewage in compliance with the standards prescribed under the RSPCB Office Order dated 08.08.2023. If required, the unit shall undertake upgradation of the STP to achieve compliance with the latest norms.
- ii. A metering arrangement to monitor the influent quantity at the Sewage Treatment Plant shall be established.
- iii. Manual raw material handling and transfer shall be discontinued. All materials shall be conveyed through covered conveyor systems only.
- iv. All raw material storage sheds shall be covered with rigid sheets on three sides and at the top, with concrete flooring. The open side used for loading and unloading shall be fitted with double-layer flexible curtains to minimize dust emissions.
- v. The existing clinker unloading bays shall be upgraded to fully enclosed domes constructed with rigid materials on all sides. The design shall ensure that unloading vehicles are completely housed within the dome and that unloading operations are carried out entirely inside the enclosed structure to prevent the escape of fugitive emissions into the ambient air. The domes shall also be equipped with adequate air pollution control systems to effectively capture and control emissions generated during the unloading process.
- vi. Gypsum handling practices shall be improved. Spillage outside the designated storage shed shall be prevented, and overall material management practices shall be strengthened.

- vii. The unit shall ensure that no raw materials are stored in open areas outside the designated covered sheds.
- viii. The operation and maintenance of all bag houses shall be carried out strictly as per prescribed schedules to ensure consistent air pollution control performance.
- ix. Fugitive dust emissions were observed in the packaging section, and part of the shed was found damaged. The unit shall undertake immediate repair of the damaged portion and ensure regular cleaning of the area using mechanical sweepers.
- x. The water sprinkler system requires improved maintenance. The unit shall automate sprinkler operations to reduce manual dependency, increase operational frequency based on ambient conditions, and expand the number of sprinklers to cover additional areas.
- xi. Regular cleaning of all internal roads, truck parking areas, and vehicle movement zones shall be ensured, along with effective dust suppression through water sprinkling.
- xii. Manual brooming shall be discontinued. All sweeping and cleaning activities shall be carried out using mechanical sweepers. Additional mechanical sweepers should be procured to ensure full coverage of the premises.
- xiii. The unit shall obtain Consent to Establish and Consent to Operate from the RSPCB for the existing 750 KVA DG set, in accordance with applicable regulatory requirements.
- xiv. As the plant is located within the Delhi NCR region, the unit shall strictly adhere to directions issued from time to time by the Commission for Air Quality Management (CAQM).
- xv. The management shall ensure the mandatory use of appropriate personal protective equipment (PPE) such as masks, gloves, gumboots, helmets, earplugs and goggles by all workers during material handling and process operations. Periodic training shall be conducted to ensure adherence.
- xvi. The unit has undertaken efforts towards plantation and greening, with the greenbelt presently covering approximately 36% of the total plant area. The unit shall further enhance plantation activities both within and outside the premises.



(Ankur Pathak)

Environmental Engineer

RSPCB, Bhiwadi



(Lakhman Singh Gurjar)

Sub Divisional Officer

Tapukara

Item No. 03

Annexure - 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL
(Through Video Conferencing)
Original Application No. 93/2025(CZ)**

Ravinder Raghu Yadav

Applicant (s)

Vs.

Shree Cement Through Chief Executive Officer

Respondent(s)

Date of Hearing: **29.07.2025**

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. A SENTHIL VEL, EXPERT MEMBER**

For Applicant (s):

Mr. Ajit Singh Shekhawat, Adv.

For Respondent(s):

ORDER

1. The grievance of the applicant is non-compliance of the environmental rules and illegal discharge of solid waste and non-compliance of the Water (Prevention & Control of Pollution) Act, 1974. It is alleged that the respondents have illegally dug multiple deep borewells and installed submersible pumps without any lawful permission to extract excessive groundwater for cement manufacturing. Furthermore, untreated industrial effluents containing hazardous chemicals are being directly discharged into these borewells, contaminating the groundwater and drastically increasing levels of TDS and fluoride, leading to severe health issues such as cancer, respiratory disorders, and skin diseases among the local population. The respondents are also illegally burning prohibited materials like mustard husk and farm residue as fuel within the National Capital Region (NCR), releasing large volumes of toxic smoke, severely degrading ambient air quality

and causing irreversible harm to public health, biodiversity, and local agriculture.

2. A substantial issue of environmental has been raised. Issue notice to the respondents. Returnable within four weeks.
3. Applicant is directed to take necessary steps for service to the respondents by both ways and also on available email.
4. Respondents are directed to submit their reply within six weeks through E-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.
5. We deem it just and proper to call a report on the matter in issue, in present application, from a Joint Committee consisting of:
 - (i) One Representative from the District Collector, Khairthal Tijara, District Khairthal (Rajasthan)
 - (ii) One Representative from the Member Secretary, Rajasthan State Pollution Control Board, (Rajasthan)
6. The Committee is directed to visit the site and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.
7. Applicant is directed to supply the required documents and copy of the application to the committee and the respondents within a week and after compliance of service, the Applicant has to submit an affidavit that notices and copy of the application have been served upon the committee and respondents.

8. The report in the matter be filed by the Committee by email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List it on **08th October,2025**

Sheo Kumar Singh, JM

Dr. A Senthil Vel, EM

29th July, 2025
O.A. No. 93/2025(CZ)
K

legal-145

EE/SSO/AEE /AAO /SO /JSO
JEE /Jr. Acctt./AOS/UDC /LDC

2 फि

राजस्थान सरकार

Regional Officer

कार्यालय जिला कलक्टर एवं जिला मजिस्ट्रेट, खैरथल-तिजारा (राज0)

क्रमांक:-विधि/2025/588

दिनांक:- 18/08/2025

-:आदेश :-

ET

मा0 न्यायालय राष्ट्रीय हरित अधिकरण, भोपाल के मूल प्रार्थना पत्र 93/2025 (सीजेड) अनुदान रविन्द्र/रघु यादव बनाम श्री सीमेंट में पारित आदेश दिनांक 29.07.2025 (प्रति संलग्न) द्वारा मा0 न्यायालय द्वारा जल (निवारण एवं नियंत्रण) प्रदूषण अधिनियम 1974 के उल्लंघन के संबंध में आदेश पारित किये हैं। जिसमें प्रत्यर्थी श्री सीमेंट जो कि सीमेंट का निर्माण कार्य करती है द्वारा बिना किसी वैध अनुमति के अत्यधिक भू-जल निकालने हेतु अवैध बोरवेल खोद गये एवं सबमर्सिबल पंप लगाये गये हैं, इसके अतिरिक्त अनुपचारित औद्योगिक अपशिष्ट सीधे ही इन बोरवेल में छोड़ा जा रहा है जिससे भूजल दुषित हो रहा है साथ ही प्रत्यर्थी कंपनी द्वारा अवैध तरीके से भूसी/छीलका जलाया जा रहा है जिसके कारण वायु प्रदूषण हो रहा है।

जिसके संरक्षण के संबंध में मा0 न्यायालय द्वारा तथ्यात्मक एवं की गई कार्यवाही की रिपोर्ट छः सप्ताह में प्रस्तुत करने हेतु निम्नानुसार संयुक्त समिति का गठन करते हुए निर्देशित किया गया है:-

- (i) One Representative from the District Collector, District Khairthal-Tijara (Raj)
- (ii) One Representative from the Member Secretary, Rajasthan State Pollution Control Board, (Raj)

The Committee is directed to visit the site and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

उपरोक्त आदेशों की पालना में मा0 न्यायालय राष्ट्रीय हरित अधिकरण, भोपाल द्वारा गठित संयुक्त समिति में अद्योहस्ताक्षरकर्ता के प्रतिनिधि के रूप में उपखण्ड अधिकारी टपूकडा को नामित किया जाकर निर्देशित किया जाता है कि मा0 न्यायालय राष्ट्रीय हरित अधिकरण, भोपाल द्वारा पारित आदेशों की अक्षरशः पालना किया जाना सुनिश्चित करे।

जिला कलक्टर
खैरथल-तिजारा

दिनांक:- 18/08/2025

क्रमांक:-विधि/2025/589-593

प्रतिलिपि:- सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

01. अति. जिला कलक्टर भिवाडी।
02. उपखण्ड अधिकारी टपूकडा को पालनार्थ।
03. उप निदेशक, राजस्थान प्रदूषण नियंत्रण बोर्ड, जयपुर राजस्थान।
04. क्षेत्रीय अधिकारी राजस्थान प्रदूषण नियंत्रण बोर्ड भिवाडी

रफि

2160
21/08/25RajKaj Ref No.:
17730813
eSign DSCजिला कलक्टर
खैरथल-तिजाराDocument certified by KISHORE KUMAR
<JAGDISHAI.VT8@CM.SG.COM>Digitally Signed by Kishore Kumar
Designation: Collector & District
Magistrate

Date :18-08-2025 12:17:50



Rajasthan State Pollution Control Board

Headquarter, 4, Institutional Area, Jhalana Doongri, Jaipur-302004

Phone : 0141- 2716804, 2716800 e-mail : member-secretary@rpcb.nic.in

Helpline No. : 0141-2716877

EE
17/13.8.25
प्रति जुर्याल
अधिकारी
भिवडी

No. F.10 (771) RPCB/Legal/NGT/2025/

Date:

Sh. Ankur Pathak
Environmental Engineer,
Regional Office,
Rajasthan State Pollution Control Board,
Bhiwadi

Subject - Regarding Hon'ble National Green Tribunal, Bhopal order dated 29.07.2025 in Original Application No. 93/2025 (CZ) title, Ravinder Raghu Yadav V/s. Shree Cement through Chief Executive Officer.

Reference: Letter No. RPCB/RO/Bhiwadi/legal-145/1994 dated 06.08.2025

Sir,

In reference to the letter dated 06.08.2025 cited above, you are hereby nominated on behalf of RSPCB as Member as well as Nodal Officer of the committee constituted by the Hon'ble Tribunal, in place of Regional Officer, Bhiwadi who was earlier nominated as a member of the committee vide State Board's letter dated 04.08.2025.

You are directed to ensure compliance with the Hon'ble NGT order dated 29.07.2025. A copy of the said order is enclosed herewith for your ready reference and necessary action.

Encls-As above

(Shards Pratap Singh)
Member Secretary

Copy to following for Information / necessary action: -

1. District Collector, Khairthal-Tijara
2. Regional Officer , RSPCB , Bhiwadi

Member Secretary

Signature Not Verified

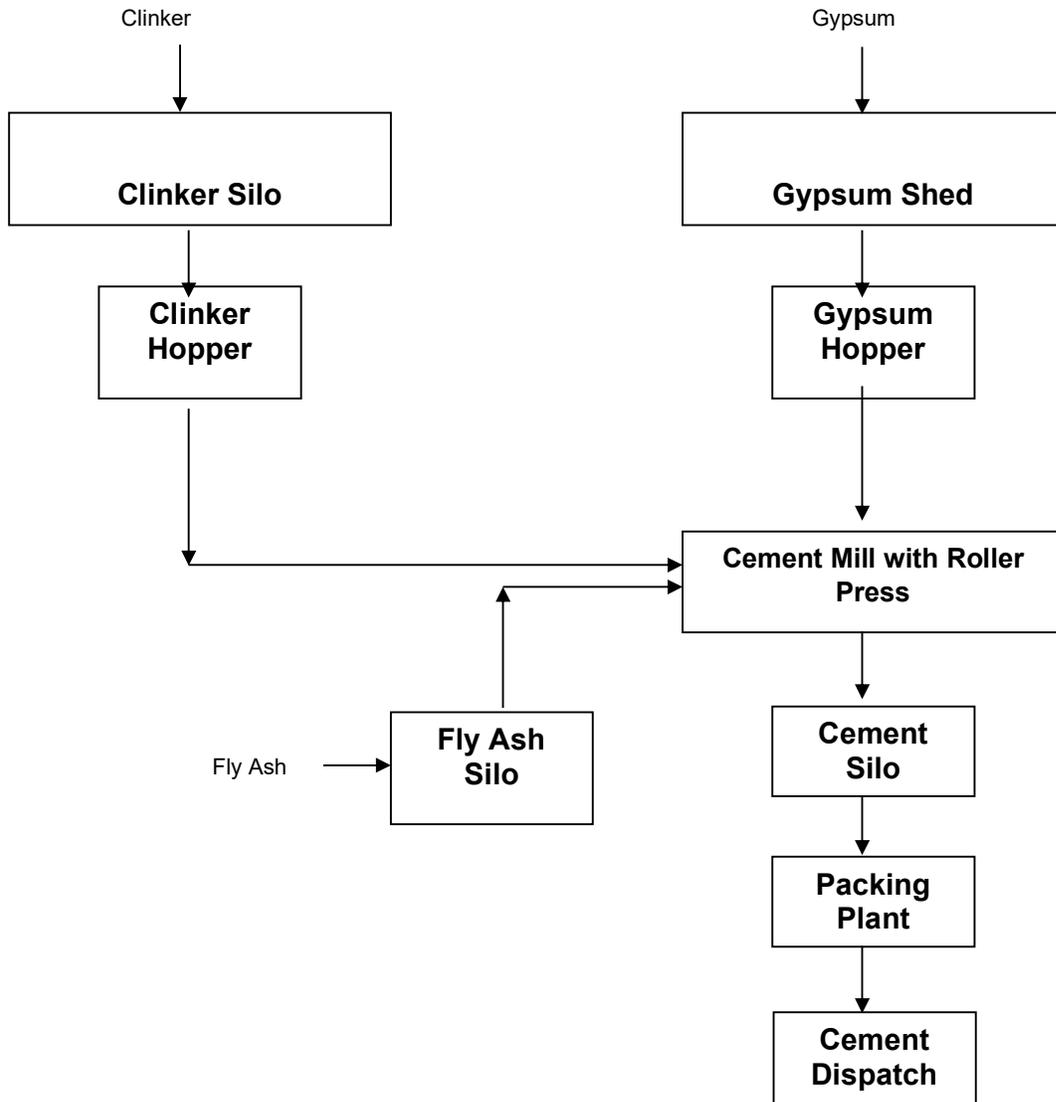
Digitally signed by Sharda Pratap Singh
Designation : Member Secretary
Date: 2025.08.12 22:21:28 IST
Reason: Approved



Shree Cement Limited

Khushkhera Clinker Grinding Unit

Process Flow Diagram





Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(CPM)/Alwar(Tijara)/4004(1)/2020-2021/2612-2614

Order No : 2021-2022/CPM/5740

Date: 21/09/2021

Unit Id : 1454

M/s Shree Cement Ltd.

Plot no. SP- 3/A-11, RIICO Industrial Area Khushkhera ,

Tehsil:Tijara

District:Alwar

Sub: Consent to Operate under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 17/07/2021 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **Shree Cement Limited plant** situated at **Plot No SP- 3 II/A1, RIICO Industrial Area Khushkhera Khushkhera Tehsil:Tijara District:Alwar** , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **01/12/2021 to 30/11/2026** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below.

Particular	Type	Quantity with Unit
CEMENT (CLINKER GRINDING ONLY)	Product	4.50 MILLION TONNES/ ANNUM

- 3 That this consent to operate is for existing plant, process & capacity and separate consent to establish/operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the quantity of effluent generation along with mode of disposal for the treated effluent shall be as under:



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Order No : 2021-2022/CPM/5740

Date: 21/09/2021

Unit Id : 1454

Type of effluent	Max. effluent generation (KLD)	Recycled Qty of Effluent (KLD)	Disposed Qty of effluent (KLD) and mode of disposal
Domestic Sewage	10.000	NIL	10.000 To be treated in STP and to be used in plantation and horticulture

5 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
Cement Mill-1	ADEQUATE STACK HEIGHT , Bag House	Particulate Matter	50 mg/Nm3
Cement Mill-2	ADEQUATE STACK HEIGHT , Bag House	Particulate Matter	50 mg/Nm3
One DG Set(1000KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	CO	150 mg/Nm3
		Particulate Matter	75 mg/Nm3
		NOx	710 mg/Nm3
		NMHC	100 mg/Nm3

6 That the **Shree Cement Limited plant** will comply with the standards as prescribed vide MOEF notification No. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality Standards.



Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
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Registered

File No : F(CPM)/Alwar(Tijara)/4004(1)/2020-2021/2612-2614

Order No : 2021-2022/CPM/5740

Date: 21/09/2021

Unit Id : 1454

- 7 That the domestic sewage shall be treated before disposal so as to conform to the standards prescribed under the Environment (Protection) Act-1986 for disposal **Into Inland Surface Water**. The main parameters for regular monitoring shall be as under.

Parameters	Standards
Total Suspended Solids	Not to exceed 100 mg/l
pH Value	Between 5.5 to 9.0
Oil and Grease	Not to exceed 10 mg/l
Total Residual Chlorine	Not to exceed 1.0 mg/l
Ammonical Nitrogen (as N)	Not to exceed 50 mg/l
Biochemical Oxygen Demand (3 days at 27°C)	Not to exceed 30 mg/l
Chlorides	Not to exceed 1000 mg/l
Chemical Oxygen Demand	Not to exceed 250 mg/l

- 8 That the industry shall obtain all necessary permission from concern authority and district administration, Alwar for operation Clinker Grinding Plant.
- 9 That this consent to operate is being issued for production of cement upto 4.50 Million Tonnes Per Annum by clinker grinding only.
- 10 That industry will not produce clinker without prior consent from the State Board and same shall be procured from outside sources.
- 11 That the total capital investment of the clinker grinding plant as per the C.A certificate dated 31.3.2021 submitted by the industry is Rs. 289.25 Crores which includes the cost of land, building, plant & machinery and miscellaneous assets. The unit shall take/obtain modification in consent to operate after paying fee as applicable.
- 12 That all the recommendations made in the Charter of Corporate Responsibility for Environment Protection for Cement Plants shall be implemented.
- 13 That for the control of fugitive emission guidelines / code of practice as issued by CPCB will be followed.
- 14 That the industry shall obtain Environmental Clearance from competent authority under EIA Notification dated 14.9.2006 for any such activity which attracts Environmental Clearance under EIA Notification dated 14.9.2006.



Rajasthan State Pollution Control Board
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File No : F(CPM)/Alwar(Tijara)/4004(1)/2020-2021/2612-2614

Order No : 2021-2022/CPM/5740

Date: 21/09/2021

Unit Id : 1454

- 15 That the unit shall maintain continuous real time monitoring systems at stack attached to cement mill to monitor the emission level of particulate matter.
- 16 That the industry shall comply the revised emission standards with respect to particulate matter with effect from 01/04/2017 as notified by MoEF, GoI New Delhi vide gazette notification dated 25/8/2014 amended on 09/05/2016 and for this purpose the industry shall upgrade the air pollution control measures before 01/04/2017.
- 17 That industry shall maintain adequate air pollution control measures at cement mills (including hot air burners) so as to ensure the norms mentioned at condition no. 5 and air pollution control measures will be kept operational whenever plant is operated.
- 18 That the industry shall maintain adequate stack height at cement mills.
- 19 That emissions of particulate matter from stack/ vents of various sections of plant shall not exceed to 50 mg/NM³.
- 20 That adequate air pollution control measures shall be maintained at all the transfer points & other sources of fugitive emissions like packing plant, storage silo etc.
- 21 That the industry shall maintain adequate infrastructure facility at the stacks of cement mill for stack emission monitoring.
- 22 That cemented roads shall be provided and maintained inside the premises to minimize fugitive emissions due to vehicular movements.
- 23 That all the raw materials shall be stored in closed shed.
- 24 That water sprinkling and cleaning of roads by vacuum cleaner shall be done regularly to control the fugitive emissions generated due to vehicular movement.
- 25 That no additional source of air pollution shall be installed without prior consent from the State Board.
- 26 That the recommendations of the policy briefs related to human health risk due to cement dust exposures shall be complied.
- 27 The industry shall comply with the MoEF, Government of India, Notification dated 14th September 1999 with till the date amendments relating to fly ash management and shall provide relevant details to the State Board, MoEF, Government of India.
- 28 That the power supply to the production/process shall be interlocked with the pollution control equipments that in the event of non- functioning of the pollution equipment/or increase in levels of pollutants, the production process stops automatically.



Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No : F(CPM)/Alwar(Tijara)/4004(1)/2020-2021/2612-2614

Order No : 2021-2022/CPM/5740

Date: 21/09/2021

Unit Id : 1454

- 29 That separate energy meter & hour meter shall be provided and maintained at all the air pollution control measures and daily record of running hours of pollution control measures and energy consumption shall be maintained in log book.
- 30 That the total fresh water requirement shall not exceed 150.00 KLD (For industrial purpose- 100 KLD and domestic purpose- 50 KLD) which shall be met from ground water.
- 31 That industry shall comply with all the conditions of NOC/permission granted by the CGWA for ground water withdrawal vide letter dated 15/04/2014.
- 32 That the water meter shall be installed and maintained at bore well to measure the quantity of daily ground water withdrawal and record of the same shall be maintained on daily basis.
- 33 That industry shall maintain water meters at suitable places to measure the quantity of water consumption for different purposes and record of the same shall be maintained on daily basis.
- 34 That domestic waste water generated from the unit (10.00 KLD) shall be treated through sewage treatment plant (STP-25KLD) upto the standards as mentioned at condition no. 7 and shall be used for plantation/ horticulture purpose within the premises.
- 35 That separate energy meter shall be provided and maintained at the sewage treatment plant(STP) and daily record of energy consumption shall be maintained in logbook.
- 36 That no trade effluent/domestic waste water will be discharged inside or outside the factory premises in to a stream or well or sewer or on land.
- 37 That suitable flow measuring devices/ meters on the inlet and outlet of sewage treatment plant shall be maintained. Daily record of domestic waste water generation and its treatment and utilization shall be maintained.
- 38 That suitable measure for rain water harvesting for artificial recharge of ground water shall be taken.
- 39 That the industry shall carryout effluent sampling/stack monitoring/ambient air quality monitoring and submit quarterly analysis report from the State Board laboratory/ laboratory recognized by Ministry of Environment & Forests (MoE&F), Government of India.
- 40 That the industry shall also ensure the compliance of all the conditions of consent order no. 2016-2017/CPM/4784 dated 14/02/2017.
- 41 That the industry shall comply with the standards as prescribed vide MOEF notification no. GSR 826(E) dated 16th November, 2009 with respect to National Ambient Air Quality.



Rajasthan State Pollution Control Board
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Phone: 0141-5159600,5159695 Fax: 0141-5159697

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Order No : 2021-2022/CPM/5740

Date: 21/09/2021

Unit Id : 1454

- 42 That the industry shall comply with the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules 2016.
- 43 That the industry shall maintain adequate infrastructure facilities for stack monitoring to know the concentration of pollutant emitted in the atmosphere with one cement mill.
- 44 That no ground water shall be abstracted in excess of 150 KLD for the entire project.
- 45 That no trade/domestic effluent will be discharged from the factory premises in to a stream or well or sewer or on land.
- 46 That all the emission sources and transfer points shall be provided with adequate pollution control measures so as to achieve the norms mentioned at condition no.5.
- 47 That no additional source of air pollution shall be installed without prior permission from the State Board.
- 48 That the power supply to the production/process shall be interlocked with the pollution control equipments that in the event of non functioning of the pollution equipment the production process stops automatically.
- 49 That the industry shall comply with the provisions of the Public Liability Insurance Act,1991.
- 50 That the industry shall comply with the provisions of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and record of daily waste generation and its disposal shall be maintained.
- 51 That the plantation in atleast 33% of total area of the plant premises in and around the plant shall be carried out & maintained.
- 52 That this consent to operate shall be subject to compliance of any direction or order passed by NGT/Hon'ble Court of Law in the matter.
- 53 That the industry shall submit half yearly compliance of all the above conditions to the State Board.
- 54 That, not withstanding anything provided hereinabove, the State Board shall have power and reserves its right, as contained **under section 27(2) of the Water Act and under section 21(6) of the Air Act** to review anyone or all the conditions imposed here in above and to make such variation as it deemed fit for the purpose of **Air Act & Water Act**.
- 55 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.



01 Office (CPM)

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

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File No : F(CPM)/Alwar(Tijara)/4004(1)/2020-2021/2612-2614

Order No : 2021-2022/CPM/5740

Date: 21/09/2021

Unit Id : 1454

56 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears the approval of the competent authority.

Yours Sincerely

Group Incharge[CPM]

(A): **Copy To:-**

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhiwadi to ensure the compliance.
- 2 Master File.

Group Incharge[CPM]



Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695

Registered

File No : F(CPM)/Alwar(Tijara)/4004(1)/2020-2021/1619-1621

Order No: 2022-2023/CPM/8599

Date: Aug 22 2022 4:33PM

Unit Id : 1454

M/s Shree Cement Ltd.

Plot no. SP- 3/A-11, RIICO Industrial Area Khushkhera ,

Tehsil:Tijara

District:Alwar

Sub: Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application for Consent to Operate dated 27/05/2022 and subsequent correspondence.

Sir,

Consent to Operate under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder **is hereby granted** for your **CEMENT plant** situated at **Plot no SP- 3/A-11, RIICO Industrial Area Khushkhera Tehsil:Tijara District:Alwar** , Rajasthan, subject to the following conditions:-

- 1 That this Consent to Operate is valid for a period from **27/05/2022 to 30/04/2027** .
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity with Unit
Biomass	Product	25,000.00 MT/ANNUM
PNG	Product	42.00 LACS M3/YEAR

- 3 That this Consent to Operate is for existing plant, process & capacity and separate Consent to Establish/Operate is required to be taken for any addition / modification / alteration in process or change in capacity or change in fuel.
- 4 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard

Signature valid

Digitally signed by Vishnu Datt Purohit
Date: 2022.08.22 16:33:14 IST
Reason: SelfAttested
Location:





Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695

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File No : F(CPM)/Alwar(Tijara)/4004(1)/2020-2021/1619-1621

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Date: Aug 22 2022 4:33PM

Unit Id : 1454

Cement Mill-1	ADEQUATE STACK HEIGHT , Bag House	Particulate Matter	50 mg/Nm3
Cement Mill-2	ADEQUATE STACK HEIGHT , Bag House	Particulate Matter	50 mg/Nm3

- 5 That this consent to operate is being issued for proposed change in fuel by addition of cleaner fuel i.e. PNG/Biomass in the existing clinker grinding unit of the industry located at Plot no. SP- 3/A-11, RIICO Industrial Area, Khushkhera, Tehsil: Tijara District: Alwar.
- 6 That this consent to operate is valid for increase in capital investment by Rs. 345.4 lacs as per details submitted by the industry.
- 7 That in case, it is found during post inspection, the unit has flouted conditions of Consent to Operate or inadequate pollution control measures, the consent will be revoked without further notice.
- 8 That the proposed quantity of fuel consumption in the clinker grinding plant is PNG-42 Lacs m3/Annum & Biomass- 25000 MT/Annum which is in accordance with the approved fuel by the CAQM in the NCR.
- 9 That the industry shall provide required arrangements for handling of raw materials to avoid any air pollution.
- 10 That the industry shall carryout stack monitoring/ambient air quality monitoring and submit half yearly analysis report from the State Board laboratory/laboratory recognized by the Ministry of Environment, Forests and Climate Change (MoEF & CC), Government of India.
- 11 That the industry shall submit yearly Environmental Audit Statement on or before September of every year.
- 12 That the industry shall comply with the standards as prescribed vide MoEF & CC Notification no. GSR 826(E) dated 16th November, 2009 with respect to the National Ambient Air Quality.
- 13 That the industry shall ensure compliance of ambient air quality standard in respect of noise as prescribed under the Environment (Protection) Act & Rules made therein.
- 14 That this consent to operate shall be subject to compliance of direction or order passed by the Hon'ble NGT/Court of Law in the matter, if any.

Signature valid

Digitally signed by Vishnu Datt Purohit
 Date: 2022.08.22 16:33:14 IST
 Reason: Self Attested
 Location:





Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695

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Order No: 2022-2023/CPM/8599

Date: Aug 22 2022 4:33PM

Unit Id : 1454

- 15 That the industry shall submit the half-yearly compliance report of all the above stated conditions to the State Board.
- 16 That no Single Use Plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MOEF & CC), Government of India notification dated 12.08.2021 shall be used in the industry/unit premises.
- 17 That the industry shall also ensure the compliance of all the other conditions of consent order no. 2021-2022/CPM/5740 dated 21/09/2021.
- 18 The the industry shall comply with all the directions issued by the Commission for Air Quality Management (CAQM) for NCR from time to time.
- 19 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of **Air Act & Water Act**.
- 20 That the grant of this **Consent to Operate** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 21 That the grant of this **Consent to Operate** shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Water Act and Air Act or the Rules made thereunder.
- 22 That the Project Proponent shall comply with provisions of the E-waste (Management) Rules, 2016 and ensure that e-waste generated by them is channelized through collection centre or dealer of authorized producer or dismantler or recycler or through designated take back service provider of the producer to authorized dismantler or recycler.
- 23 That the Project Proponent shall maintain record of e-waste generated by them in Form-2 and make such records available for scrutiny by the Board.
- 24 That the Project Proponent shall file annual returns in Form-3, to the Board on or before the 30th day of June following the financial year to which that return relates.
- 25 That the transportation of e-waste shall be carried out as per the manifest system whereby the transporter shall be required to carry a document (three copies) prepared by the sender, giving the details as per Form-6.

Signature valid

Digitally signed by Vishnu Datt Purohit
 Date: 2022.08.22 16:33:14 IST
 Reason: SelfAttested
 Location:





Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695

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File No : F(CPM)/Alwar(Tijara)/4004(1)/2020-2021/1619-1621

Order No : 2022-2023/CPM/8599

Date: Aug 22 2022 4:33PM

Unit Id : 1454

- 26 That the Project Proponent shall comply with provisions of the Batteries (Management and Handling) Rules, 2001 (as amended) and submit half yearly returns (as bulk consumer, importer, auctioneer, recycler as the case may be) to the State Board as provided under Rule 10 (2) (ii) of the Battery (Management and Handling) Rules, 2001 (as amended). In case the Project Proponent is not a bulk consumer even then the used batteries shall be returned to the authorized dealers or recyclers only.
- 27 That the record of batteries purchased and sold/ returned to registered dealers and/ or authorized recyclers shall be maintained and made available to the officers of the Board during inspections.

This **Consent to Operate** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The Project Proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time , be specified, by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Operate** and Project Proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

This bears approval of the competent authority.

Yours sincerely,

Group Incharge[CPM]

(A): Copy to:-

- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhiwadi to ensure the compliance.
- 2 Master File.

Group Incharge[CPM]

Signature valid

Digitally signed by Vishnu Datt Purohit
Date: 2022.08.22 16:33:14 IST
Reason: SelfAttested
Location:





Registered

File No: F(HSW)/KHAIRTHAL-TIJARA(Tijara)/8570(1)/2025-2026/80-82
Unit Id : 1454

Date:- 07/04/2025

M/s Shree Cement Ltd.

Plot no. SP- 3/A-11, RIICO Industrial Area Khushkhera , Tehsil:Tijara

District:Alwar

Sub:- Authorization for operating a facility for Collection, Disposal, Generation, Reception, Storage of Hazardous Wastes Under Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016.

Ref:- Your application received on 01/01/2025 and subsequent correspondence.

Sir

- 1 Number of authorization RPCB/HWM/2025-2026/CPM/HSW/1.
- 2 Application Number : 388643 dated : 01/01/2025 .

3 **Sr. General Manager of M/s Shree Cement Ltd. is hereby granted an authorization based on the enclosed signed inspection report for Collection, Disposal, Generation, Reception, Storage of Hazardous waste on the premises situated at Plot No SP- 3 II/A1, RIICO Industrial Area Khushkhera Tehsil: Alwar District: Alwar.**

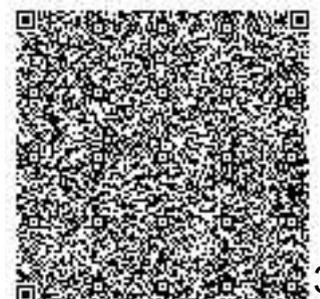
Details of Authorization

SNo	Type of Hazardous waste	Category		Quantity/ Unit	Hazardous Waste Disposal Practice
		Sch	Code		
1	Used or spent oil	I	5.1	20.00 K.L./ANNUM	Co processing in cement kiln/ sale to registered recycler

- 4 The authorization shall be in force for period from **01/05/2025 to 30/04/2030** .

Signature valid

Digitally signed by Pratibha Singh
Date: 2025.04.07 17:40:36 IST
Reason: Self Attested
Location:





Registered

File No: F(HSW)/KHAIRTHAL-TIJARA(Tijara)/8570(1)/2025-2026/80-
82
Unit Id : 1454

Date:- 07/04/2025

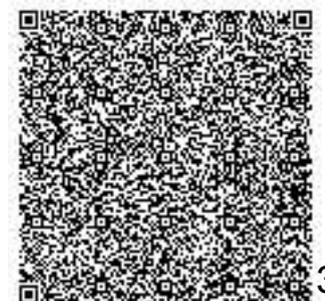
The authorization is subject to the following general and specific conditions :

A. General conditions of Authorization

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation or its renewal shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty"
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other waste which gets generated during recycling or reuse or recovery or pre-processing or utilisation of imported hazardous or other wastes shall be treated and disposed

Signature valid

Digitally signed by Pratibha Singh
Date: 2025.04.07 17:40:36 IST
Reason: Self Attested
Location:





Registered

File No: F(HSW)/KHAIRTHAL-TIJARA(Tijara)/8570(1)/2025-2026/80-
82
Unit Id : 1454

Date:- 07/04/2025

of as per specific conditions of authorisation.

11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.

12. An application for the renewal of an authorisation shall be made as laid down under these Rules.

13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

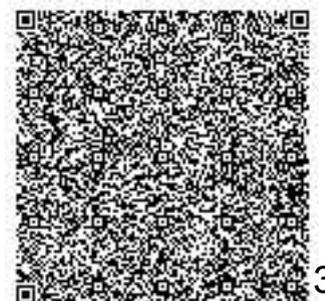
14. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

B. Specific Conditions

- 5 That this authorization shall cease to be valid & shall be liable to be revoked without any further notice in case of refusal/expiry of consent to operate under the provisions of Water(Prevention and Control of Pollution) Act,1974 and Air(Prevention and Control of Pollution)Act,1981 by the State Board.
- 6 That no other waste or hazardous waste except those mentioned above shall be generated/sold without prior & valid authorization under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016.
- 7 That in case of any expansion or change in process or product or change in mode / practice of disposal of hazardous waste or its quantity, industry shall obtain fresh authorization.
- 8 That the arrangements for transportation of the hazardous waste for disposal shall be done by the authorized/dedicated vehicles only and any environmental damages during Transportation shall be borne by the sender/receiver whoever arrange the transportation.
- 9 That the annual reports/returns in the form prescribed under the Rules shall be submitted to the Board by 30th June of every year and records of hazardous waste generation, handling & management shall be maintained according to the provisions of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and shown & submitted to the Board as and when asked for.
- 10 That the hazardous waste should not be stored for a period beyond 90 days, failing which the authorization shall be deemed to have been revoked.

Signature valid

Digitally signed by Pratibha Singh
Date: 2025.04.07 17:40:36 IST
Reason: Self Attested
Location:





Registered

File No: F(HSW)/KHAIRTHAL-TIJARA(Tijara)/8570(1)/2025-2026/80-82

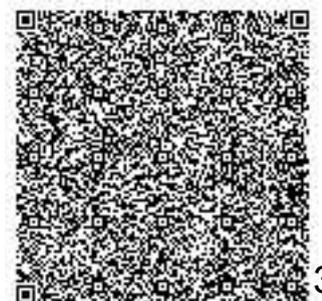
Date:- 07/04/2025

Unit Id : 1454

- 11 That the industry shall comply with the emission standards as notified by the MoEF & CC, GoI for cement plants vide gazette notification dated 10/05/2016(with co-processing of waste in Kiln).
- 12 That no Single Use Plastic (SUP) item, which is banned vide Ministry of Environment, Forest and Climate Change (MOEF & CC),Government of India notification dated 12.08.2021 shall be used in the industry/unit premises.
- 13 That the industry shall make all efforts to control dust emissions and keep suspended particulate matter (SPM) as well as noise levels within the prescribed norms. The industry shall utilize all the available spaces near the plant and both sides of transportation roads for development of greenbelt with species like siris/cirrus, mulberry and jamun for control of SO2 and Neem, Tamarind, Palas and Churel trees for general purpose of Cement Plant and Maulsari, Ber, Ashoka, Pipal and Tulip trees for the control of noise levels.
- 14 That the industry shall submit half yearly compliance of all the condition mentioned herein above.
- 15 That the hazardous waste "used or spent oil(5.1)" shall be disposed through sister units i.e. M/s Shree Cement Ltd., Masuda, Distt.-Beawar and M/s Shree Cement Ltd., Village-Ras, Tehsil-Jaitaran, Distt.-Beawar for coprocessing in cement kiln.
- 16 The authorization is subject to the conditions stated at Annexure "A" enclosed with the authorization letter and the such conditions as may be specified in the Rules for the time being forced under the Environmental (Protection) Act, 1986.
- 17 The unit has to display and maintain the data online outside the factory main gate in Hindi & English both on a 6'X 4' display board in the manner & format prescribed at Annexure "B" and the report of the Compliance along with photograph shall be submitted to this office & Regional Office, time to time.
- 18 That the annual reports/returns in the form prescribed under the Rules shall be submitted to the Board by 30th June of every year and records of hazardous waste Generation, handling & management shall be maintained according to the provisions of the Hazardous Waste (Management and Transboundary Movement) Rules, 2016 and shown & submitted to the Board as and when asked for.
- 19 The hazardous waste should not be stored for a period beyond 90 days, failing which the authorization shall deemed to be revoked.

Signature valid

Digitally signed by Pratibha Singh
Date: 2025.04.07 17:40:36 IST
Reason: Self Attested
Location:





RAJASTHAN STATE POLLUTION CONTROL BOARD
4, Institutional Area, Jhalana Doongari, Jaipur-302 004
Phone: 0141-5159600,5159695 Fax: 0141-5159697

Registered

File No: F(HSW)/KHAIRTHAL-TIJARA(Tijara)/8570(1)/2025-2026/80-82

Date:- 07/04/2025

Unit Id : 1454

- 20 It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016. Non compliance of the Rules or any of the conditions contained in the authorization shall be tantamount to automatic cancellation/revocation of the authorization.
- 21 The operator of the facility shall liable to comply any other conditions as per the guidelines issued by the MoEF or CPCB or State Board related to collection, disposal, reception, storage & treatment of hazardous waste.
- 22 **That this Authorization is being issued under the provisions of Hazardous and Other Waste (Management and Transboundary Movement) Rules, 2016 from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with conditions laid down in all other rules for the time-being in force, rests with the industry/unit/project proponent.**
- 23 That this Authorization shall not, in any way, adversely affect or jeopardize the legal proceeding, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This bears the approval of the competent authority.

Yours sincerely,

Group Incharge

Copy To:-

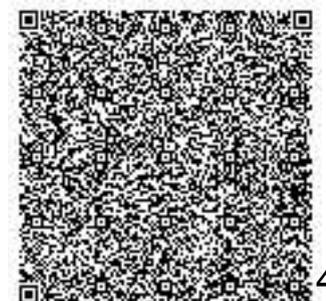
- 1 Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Bhiwadi with request to monitor compliance from time to time
- 2 Master File

Group Incharge

Page 5 of 5

Signature valid

Digitally signed by Pratibha Singh
Date: 2025.04.07 17:40:36 IST
Reason: Self Attested
Location:





भूजल निकासी हेतु अनापत्ति प्रमाण पत्र
NO OBJECTION CERTIFICATE (NOC) FOR GROUND WATER ABSTRACTION

PROJECT NAME M/S SHREE CEMENT LTD.	
PROJECT ADDRESS M/S SHREE CEMENT LTD.	PIN CODE 301707
STATE RAJASTHAN	DISTRICT ALWAR
TOWN/BLOCK TIJARA	
COMMUNICATION ADDRESS Shree Cement Limited,9th floor,tower b,Epitome building no.5, cyber city,gurgaon.	
ADDRESS OF CGWB REGIONAL OFFICE 6-A, Jhalana Doongri, Jaipur 302004, Rajasthan.	
1. NOC NO. NOC/IND/RJ/2025/3414/R-4/4	2. DATE OF ISSUANCE 18/06/2025
3. APPLICATION NO. IND/RJ/2025/3414/R-4	4. APPLICATION TYPE Industry
5. PROJECT STATUS Existing Project	6. NOC TYPE Renew
7. VALID FROM 15/04/2025	8. VALID UP TO 14/04/2027
9. WATER QUALITY TYPE Fresh Water	10. AREA TYPE CATEGORY Over Exploited (GWRE - 2024)

11. Ground Water Abstraction Permitted

GW Abstraction		Dewatering		Total	
m ³ /day	m ³ /year	m ³ /day	m ³ /year	m ³ /day	m ³ /year
150.00	54750.00	0.00	0.00	150.00	54750.00

12. Details of Ground Water Abstraction /Dewatering Structures

EXISTING 2					PROPOSED 0					TOTAL 2				
DW	DCB	BW	TW	Pu	DW	DCB	BW	TW	Pu	DW	DCB	BW	TW	Pu
0	0	2	0	0	0	0	0	0	0	0	0	2	0	0

*DW-Dug Well; DCB-Dug-cum-Bore Well; BW-Bore Well; TW-Tube Well; Pu Pumps;

Validity of this NOC shall be subject to mandatory compliance of the following conditions:

Phase I (within 30 days)

1. Installation of tamper proof digital water flow meter with telemetry on all the abstraction structure(s) is mandatory for all users seeking No Objection Certificate. Intimation regarding their installation shall be updated in Self-Compliance Module (Phase-I) of BhuNeer APP portal within 30 days of grant of No Objection Certificate.

Phase II (within 11 months)

1. Proponents shall mandatorily get water flow meter calibrated from an authorized agency once in a year.
2. Construction of purpose-built observation wells (piezometers) for ground water level monitoring is mandatory as per Section 14 of Guidelines. Water level data shall be made available to CGWA through web portal. Detailed guidelines for construction of piezometers are given in Annexure-II of the notified guidelines.

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3. Proponents shall monitor quality of ground water from all the abstraction structure(s) once in a year. Water samples from bore wells/ tube wells / dug wells shall be collected during April/May every year and analyzed in NABL accredited or Govt. approved laboratories for basic parameters (cations and anions), heavy metals, pesticides/ organic compounds etc. Water quality data shall be made available to CGWA through the web portal.

Phase III (Biennial)

1. Industries shall undertake Biennial water audit through certified water auditors and submit audit reports within three months of completion of the same to CGWA. All such industries shall be required to reduce their ground water use by at least 20% over the next three years through appropriate means.

All the above-mentioned mandatory compliance conditions are to be filed online in BHUNEER APP (<https://cgwa-bhuneer.mowr.gov.in>) timely.

General Conditions:

1. Application for renewal can be submitted online from 90 days before the expiry of NOC. Ground water withdrawal, if any, after expiry of NOC shall be illegal & liable for legal action as per provisions of Environment (Protection) Act, 1986 and amendment thereto, if any.
2. This NOC is subject to prevailing Central/State Government rules/laws/norms or Court orders related to construction of tube well/ground water abstraction structure / recharge or conservation structure/discharge of effluents or any such matter as applicable.
3. This NOC is being issued without any prejudice to the directions of the Hon'ble NGT/court orders in cases related to ground water or any other related matters.
4. No additional ground water abstraction and/or de-watering structures shall be constructed for this purpose without prior approval of the Central Ground Water Authority (CGWA).
5. The proponent shall seek prior permission from CGWA for any increase in quantum of groundwater abstraction as permitted in NOC.
6. Proponents shall install roof top rain water harvesting in the premise as per the existing building bye laws.
7. Proponents, who have installed/constructed rain water harvesting and artificial recharge structures shall continue to regularly maintain the water conservation structures.
8. The project proponent shall take all necessary measures to prevent contamination of ground water in the premises failing which the firm shall be responsible for any consequences arising thereupon.
9. Industries which are likely to cause ground water pollution, e.g. Tanning, Slaughter Houses, Dye, Chemical/ Petrochemical, Coal washeries, pharmaceutical, other hazardous units etc. (as per CPCB list), no recharge measures shall be taken up by such firms inside the plant premises. The runoff generated from the rooftop shall be stored and put to beneficial use by the firm. The firm need to undertake necessary well head protection measures to ensure prevention of ground water pollution as per Annexure III of the notified guidelines
10. Wherever feasible, requirement of water for greenbelt (horticulture) shall be met from recycled / treated waste water.
11. Wherever the NOC is for abstraction of saline water and the existing wells (s) is /are yielding fresh water, the same shall be sealed and new tubewell(s) tapping saline water zone shall be constructed within 3 months of the issuance of NOC. The firm shall also ensure safe disposal of saline residue, if any.
12. Unexpected variations in inflow of ground water into the mine pit, if any, shall be reported to the concerned Regional Director, Central Ground Water Board.
13. This NOC does not absolve the proponents of their obligation / requirement to obtain other statutory and administrative clearances from appropriate authorities.
14. This NOC does not imply that other statutory / administrative clearances shall be granted to the project by the concerned authorities. Such authorities would consider the project on merits and take decisions independently of the NOC.
15. In case of change of ownership, new owner of the industry will have to apply for incorporation of necessary changes in the No Objection Certificate with documentary proof within 6 months of taking over possession of the premises.
16. In case of new infrastructure projects having ground water abstraction of more than 20 m³/day, the firm/entity shall ensure implementation of dual water supply system in the projects.
17. In case of infrastructure projects, paved/parking area must be covered with interlocking/perforated tiles or other suitable measures to ensure groundwater infiltration/harvesting

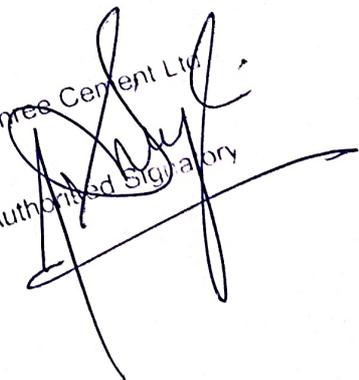
18. In case of coal and other base metal mining projects, the project proponent shall use the advance dewatering technology (by construction of series of dewatering abstraction structures) to avoid contamination of surface water.

19. In the self-compliance report, the PP shall submit details of Drilling Agency/ Agencies, which has/ have constructed BW(s)/ TW(s) along with undertaking to the effect that all necessary measures have been taken as per directions of Hon'ble Supreme Court provided in Annexure-VII of guidelines dated 24.09.2020 in respect of abandoned/ failed BW(s)/ TW(s)/Piezometer(s), if any. The PP is advised to engage registered drilling agency/agencies. In the event of any mishap/ unfortunate incident due to negligence in taking measures for prevention of accident due to falling in Bore Well, both PP and concerned drilling agency shall jointly be held responsible and penal action as per extant Government rules shall be taken.

20. Non-compliance of the conditions mentioned above is likely to result in the cancellation of NOC and legal action against the proponent. In case of violation of any NOC conditions, the applicant shall be liable to pay the penalties as per Section 16 of Guidelines

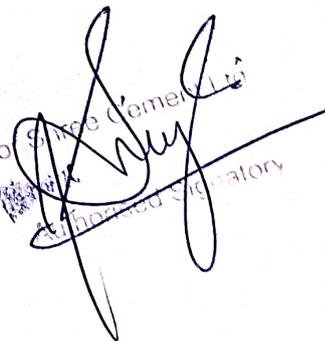
Shree Cement Limited, Khushkhera Daily Water Withdrawal & Consumption					
Date	Borewell No.01	Borewell No.02	Total Water Withdrawal (M3)	Industrial Consumption (M3)	Domestic Consumption (M3)
01-04-25	71.40	0.00	71.4	39.7	31.7
02-04-25	41.20	0.00	41.2	14.4	26.8
03-04-25	80.20	0.00	80.2	53.2	27.0
04-04-25	60.30	0.00	60.3	30.6	29.7
05-04-25	59.60	0.00	59.6	27.0	32.6
06-04-25	41.80	0.00	41.8	29.1	12.7
07-04-25	79.50	0.00	79.5	47.1	32.4
08-04-25	85.80	0.00	85.8	48.9	36.9
09-04-25	69.10	0.00	69.1	42.6	26.5
10-04-25	78.90	0.00	78.9	46.5	32.4
11-04-25	71.10	0.00	71.1	46.1	25.0
12-04-25	64.80	0.00	64.8	34.3	30.5
13-04-25	91.10	0.00	91.1	35.6	55.5
14-04-25	94.10	0.00	94.1	42.7	51.4
15-04-25	81.70	0.00	81.7	34.3	47.4
16-04-25	86.60	0.00	86.6	54.2	32.4
17-04-25	60.90	0.00	60.9	30.9	30.0
18-04-25	88.70	0.00	88.7	53.9	34.8
19-04-25	44.80	0.00	44.8	14.4	30.4
20-04-25	96.10	0.00	96.1	48.3	47.8
21-04-25	70.60	0.00	70.6	46.8	23.8
22-04-25	96.90	0.00	96.9	38.4	58.5
23-04-25	119.00	0.00	119.0	59	60.0
24-04-25	89.90	0.00	89.9	53.1	36.8
25-04-25	94.60	0.00	94.6	45.9	48.7
26-04-25	70.90	0.00	70.9	46	24.9
27-04-25	82.20	0.00	82.2	58.7	23.5
28-04-25	98.70	0.00	98.7	35.1	63.6
29-04-25	101.50	0.00	101.5	60.8	40.7
30-04-25	58.10	0.00	58.1	29.7	28.4

For Shree Cement Ltd.
 Authorized Signatory

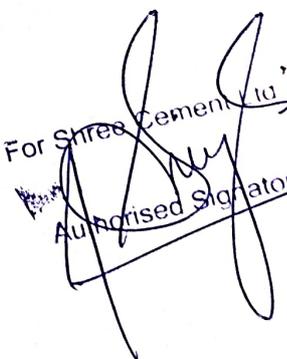


Shree Cement Limited, Khushkhera					
Daily Water Withdrawal & Consumption					
Date	Borewell No.01	Borewell No.02	Total Water Withdrawal (M3)	Industrial Consumption (M3)	Domestic Consumption (M3)
01-05-25	66.9	0.00	66.9	41.1	25.8
02-05-25	98.1	0.00	98.1	63.4	34.7
03-05-25	57.4	0.00	57.4	29.3	28.1
04-05-25	55.9	0.00	55.9	33.7	22.2
05-05-25	60.0	0.00	60.0	34.2	25.8
06-05-25	62.5	0.00	62.5	30.0	32.5
07-05-25	64.8	0.00	64.8	34.7	30.1
08-05-25	27.0	47.50	74.5	36.0	38.5
09-05-25	0.0	72.40	72.4	41.0	31.4
10-05-25	0.0	36.80	36.8	15.5	21.3
11-05-25	0.0	88.50	88.5	70.3	18.2
12-05-25	0.0	65.70	65.7	41.3	24.4
13-05-25	0.0	70.60	70.6	46.3	24.3
14-05-25	0.0	82.50	82.5	39.9	42.6
15-05-25	0.0	64.90	64.9	41.0	23.9
16-05-25	0.0	88.10	88.1	52.6	35.5
17-05-25	0.0	91.00	91.0	55.6	35.4
18-05-25	0.0	76.10	76.1	37.6	38.5
19-05-25	0.0	73.60	73.6	46.6	27.0
20-05-25	0.0	83.20	83.2	52.4	30.8
21-05-25	0.0	68.80	68.8	39.0	29.8
22-05-25	0.00	74.20	74.2	47.2	27.0
23-05-25	0.00	70.20	70.2	43.0	27.2
24-05-25	0.00	84.20	84.2	37.5	46.7
25-05-25	0.00	42.90	42.9	33.8	9.1
26-05-25	0.00	54.70	54.7	35.3	19.4
27-05-25	0.00	54.10	54.1	41.50	12.6
28-05-25	0.00	53.40	53.4	33.50	19.9
29-05-25	0.00	59.60	59.6	39.40	20.2
30-05-25	52.90	21	73.9	51.90	22.0
31-05-25	60.90	0	60.9	35.20	25.7

For Shree Cement Ltd
 Authorized Signatory

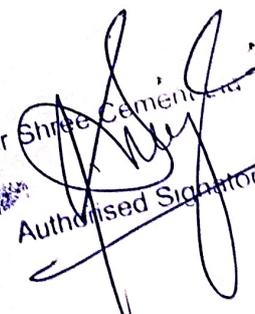


Shree Cement Limited, Khushkhera Daily Water Withdrawal & Consumption					
Date	Borewell No.01	Borewell No.02	Total Water Withdrawl (M3)	Industrial Consumption (M3)	Domestic Consumption (M3)
01-06-25	56.0	0.00	56.0	31.1	24.9
02-06-25	72.1	0.00	72.1	41.7	30.4
03-06-25	73.4	0.00	73.4	45.0	28.4
04-06-25	74.3	0.00	74.3	46.0	28.3
05-06-25	53.5	0.00	53.5	31.4	22.1
06-06-25	66.6	0.00	66.6	34.4	32.2
07-06-25	84.6	0.00	84.6	48.2	36.4
08-06-25	70.3	0.00	70.3	41.8	28.5
09-06-25	70.2	0.00	70.2	39.1	31.1
10-06-25	73.3	0.00	73.3	37.9	35.4
11-06-25	77.7	0.00	77.7	42.5	35.2
12-06-25	96.8	0.00	96.8	53.9	42.9
13-06-25	78.0	0.00	78.0	36.7	41.3
14-06-25	82.8	0.00	82.8	44.2	38.6
15-06-25	69.4	0.00	69.4	41.3	28.1
16-06-25	81.1	0.00	81.1	55.3	25.8
17-06-25	51.5	0.00	51.5	29.3	22.2
18-06-25	83.5	0.00	83.5	40.9	42.6
19-06-25	64.7	0.00	64.7	30.8	33.9
20-06-25	57.9	0.00	57.9	18.1	39.8
21-06-25	54.3	0.00	54.3	20.3	34.0
22-06-25	62.5	0.00	62.5	26.0	36.5
23-06-25	63.6	0.00	63.6	25.3	38.3
24-06-25	64.3	0.00	64.3	31.9	32.4
25-06-25	57.2	0.00	57.2	35.6	21.6
26-06-25	71.5	0.00	71.5	42.3	29.2
27-06-25	65.8	0.00	65.8	37.30	28.5
28-06-25	76.3	0.00	76.3	45.40	30.9
29-06-25	60.7	0.00	60.7	39.10	21.6
30-06-25	64.20	0.00	64.2	39.50	24.7

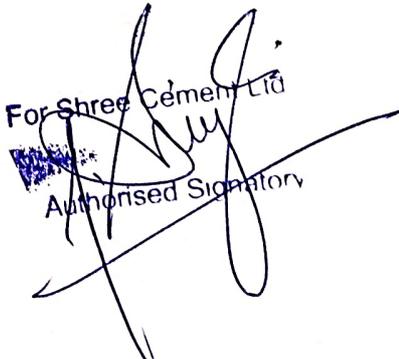
For Shree Cement Ltd.

 Authorised Signatory

Shree Cement Limited, Khushkhera
Daily Water Withdrawal & Consumption

Date	Borewell No.01	Borewell No.02	Total Water Withdrawl (M3)	Industrial Consumption (M3)	Domestic Consumption (M3)
01-07-25	58.2	0.00	58.2	39.1	19.1
02-07-25	52.5	0.00	52.5	36.3	16.2
03-07-25	16.5	43.30	59.8	39.7	20.1
04-07-25	0.0	49.10	49.1	32.7	16.4
05-07-25	0.0	57.10	57.1	36.9	20.2
06-07-25	0.0	47.60	47.6	31.2	16.4
07-07-25	0.0	57.40	57.4	42.6	14.8
08-07-25	0.0	33.40	33.4	16.5	16.9
09-07-25	0.0	48.70	48.7	32.6	16.1
10-07-25	0.0	68.50	68.5	47.2	21.3
11-07-25	0.0	31.40	31.4	18.2	13.2
12-07-25	0.0	56.70	56.7	41.3	15.4
13-07-25	0.0	41.80	41.8	32.4	9.4
14-07-25	0.0	54.30	54.3	39.6	14.7
15-07-25	0.0	64.00	64.0	38.7	25.3
16-07-25	0.0	44.90	44.9	29.2	15.7
17-07-25	0.0	43.80	43.8	26.7	17.1
18-07-25	0.0	58.60	58.6	40.3	18.3
19-07-25	0.0	83.90	83.9	59.6	24.3
20-07-25	0.0	62.70	62.7	43.8	18.9
21-07-25	0.0	58.00	58.0	41.8	16.2
22-07-25	0.0	61.20	61.2	42.7	18.5
23-07-25	0.0	54.00	54.0	37.3	16.7
24-07-25	0.0	62.10	62.1	41.3	20.8
25-07-25	0.0	60.80	60.8	39.2	21.6
26-07-25	0.0	88.90	88.9	59.6	29.3
27-07-25	0.0	56.30	56.3	41.10	15.2
28-07-25	0.0	34.60	34.6	21.20	13.4
29-07-25	0.0	52.50	52.5	37.40	15.1
30-07-25	0.00	50.90	50.9	37.30	13.6
31-07-25	0.00	51.6	51.6	34.9	16.7

For Shree Cement Ltd.

 Authorised Signatory

Shree Cement Limited, Khushkhera					
Daily Water Withdrawal & Consumption					
Date	Borewell No.01	Borewell No.02	Total Water Withdrawl (M3)	Industrial Consumption (M3)	Domestic Consumption (M3)
01-08-25	17.0	21.60	38.6	19.2	19.4
02-08-25	49.9	0.00	49.9	30.2	19.7
03-08-25	46.1	0.00	46.1	33.9	12.2
04-08-25	71.6	0.00	71.6	43.9	27.7
05-08-25	58.8	0.00	58.8	40.3	18.5
06-08-25	74.4	0.00	74.4	49.2	25.2
07-08-25	60.5	0.00	60.5	37.6	22.9
08-08-25	65.9	0.00	65.9	47.3	18.6
09-08-25	54.7	0.00	54.7	41.6	13.1
10-08-25	20.6	0.00	20.6	9.3	11.3
11-08-25	69.4	0.00	69.4	45.6	23.8
12-08-25	68.7	0.00	68.7	31.4	37.3
13-08-25	35.2	0.00	35.2	19.3	15.9
14-08-25	62.4	0.00	62.4	39.1	23.3
15-08-25	46.8	0.00	46.8	36.2	10.6
16-08-25	40.7	0.00	40.7	28.6	12.1
17-08-25	83.1	0.00	83.1	62.6	20.5
18-08-25	27.2	0.00	27.2	0.0	27.2
19-08-25	62.0	0.00	62.0	43.3	18.7
20-08-25	91.9	0.00	91.9	63.2	28.7
21-08-25	88.0	0.00	88.0	60.4	27.6
22-08-25	72.7	0.00	72.7	49.3	23.4
23-08-25	83.7	0.00	83.7	57.8	25.9
24-08-25	48.0	0.00	48.0	35.2	12.8
25-08-25	67.2	0.00	67.2	41.0	26.2
26-08-25	37.7	0.00	37.7	18.9	18.8
27-08-25	34.2	0.00	34.2	15.30	18.9
28-08-25	106.0	0.00	106.0	48.40	57.6
29-08-25	80.7	0.00	80.7	51.20	29.5
30-08-25	40.60	0.00	40.6	25.60	15.0
31-08-25	38.60	0	38.6	19.4	19.2

For Shree Cement Ltd

 Authorised Signatory

Shree Cement Limited,
Khushkhera

Piezometer Well
(in Mtr BGL)

Month	Water Level
Apr-25	13.00
May-25	13.18
Jun-25	13.16
Jul-25	12.45
Aug-25	11.98

For Shree Cement Ltd
Authorized Signatory

Shree Cement Limited, Khushkhera			
STP TREATED Water 2025-26			
Month	Initial Reading	Final Reading	Treated Water (M3)
Apr-25	1386	1474	88
May-25	1474	1609	136
Jun-25	1609	1783	174
Jul-25	1783	1985	202
Aug-25	1985	2140	155

For Shree Cement Ltd
Authorized Signatory



FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 24)

Report No. : 26333

Report On : 24/09/2025

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(3) of Section 53 of the Water (Prevention & Control of Pollution) Act, 1974** received on the **15/09/2025** from **Mr Anil Bairwa, SSO, Bhiwadi ,RSPCB Bhiwadi** a sample of **Waste Water** of **M/S Shree Cement Ltd. , Plant - Shree Cement Limited [1454] ,Plot No SP- 3 II/A1, RIICO Industrial Area Khushkhera , Tehsil- Tijara , District- KHAIRTHAL-TIJARA** Collected from **Final outlet of STP** Collected on **12/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **24/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	pH	7.13
2	Total Suspended Solids mg/l	37
3	Chemical Oxygen Demand (COD) mg/l	120
4	Bio-Chemical Oxygen Demand (BOD) (3days at 27° C) mg/l	26
5	Oil & Grease mg/l	5.2

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **24/09/2025**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.09.24 15:59:49 IST
Reason: Self Attested
Location:



MONITORING OF INDIAN NATIONAL AQUATIC RESOURCES

1. STATION CODE
2. DATE AND TIME OF SAMPLE TAKEN (DD/MM/YYYY)
3. WEATHER
4. APPROX. DEPTH OF MAIN STREAM
5. COLOUR AND INTENSITY
6. ODOUR
7. VISIBLE EFFLUENT DISCHARGE IN PROXIMITY
8. HUMAN ACTIVITIES AROUND STATION
9. LOCATION DETAIL

5484	STATION	Borewell of M/s Shree Cement Ltd., Plot no. SP3/A11, RIA, Khushkhera, Tehsil Tijara, District Alwar
06/04/2023 12-50		
Clear		
> 100 cm	TYPE	Bore Well
Clear 1=Light	COMPLETED BY	
None	VERIFIED By	Chief Scientific Officer,
None	AGENCY	RAJASTHAN STATE POLLUTION CONTROL BOARD
Others		
Abstraction for Water Supply		

DETERMINAND	WHIO CODE		AQC				VALUE
Fecal Streptococci MPN/100 ml							5
Total Alkalinity mg/l	Y						276
C.O.D. mg/l	0	8	3	0	1	N	9.1
Calcium as Ca mg/l	2	0	1	0	1	N	51.2
Chloride mg/l	Y						284
Conductivity µmho/cm	0	2	0	4	1	N	865
Fecal Coliform MPN/100ml	3	6	0	1	1	N	3
Magnesium as Mg mg/l	1	2	1	0	3	N	33.184
pH	1	0	3	0	2	N	7.55
Phenolphthalein Alkalinity	Y						0
Sodium mg/l	1	1	1	0	3	N	140
Phosphate mg/l	Y						215
Temperature °C	0	2	0	0	1	N	24

DETERMINAND	ARBITRARY CODE			AQC			VALUE
Boron Dissolved mg/l	0	5	1	0	5	N	0.66
Fluoride As F mg/l	Y						1.02
Total Hardness As CaCO ₃ mg/l	2	2	1	0	1	N	264
Nitrate as N mg/l	Y						2.36
Nitrite as N mg/l	Y						0.0064
Phosphate As PO ₄ mg/l	Y						0.2
Potassium As K mg/l	Y						1.2
Total Coliform MPN/100ml	3	7	0	0	1	N	7
Total Dissolved Solids mg/l	3	3	3	3	3	N	492

Lab Incharge / Board Analyst

MONITORING OF INDIAN NATIONAL AQUATIC RESOURCES

1. STATION CODE

5484

STATION

Borewell of M/s Shree Cement Ltd.,
Plot no. SP3/A11, RIA, Khushkhera,
Tehsil Tijara, District Alwar

2. DATE AND TIME OF SAMPLE TAKEN (DD/MM/YYYY)

16/10/2023 13-45

3. WEATHER

Cloudy

4. APPROX. DEPTH OF MAIN STREAM

> 100 cm

TYPE

Bore Well

5. COLOUR AND INTENSITY

Clear 1=Light

COMPLETED BY

Chief Scientific Officer,

6. ODOUR

None

VERIFIED BY

RAJASTHAN STATE POLLUTION
CONTROL BOARD

7. VISIBLE EFFLUENT DISCHARGE IN PROXIMITY

None

AGENCY

8. HUMAN ACTIVITIES AROUND STATION

Others

9. LOCATION DETAIL

Abstraction for Water Supply

DETERMINAND	WHO CODE		AQC				VALUE
Fecal Streptococci MPN/100 ml							3
Total Alkalinity mg/l	Y						312
C.O.D. mg/l	0	8	3	0	1	N	8.5
Calcium as Ca mg/l	2	0	1	0	1	N	57.6
Chloride mg/l	Y						284
Conductivity μ mho/cm	0	2	0	4	1	N	830
Fecal Coliform MPN/100ml	3	6	0	1	1	N	3
Magnesium as Mg mg/l	1	2	1	0	3	N	32.208
pH	1	0	3	0	2	N	7.89
Phenolphthalein Alkalinity	Y						0
Sodium mg/l	1	1	1	0	3	N	152
Phosphate mg/l	Y						115
Temperature $^{\circ}$ C	0	2	0	0	1	N	30

DETERMINAND	ARBITRARY CODE				AQC			VALUE
Boron Dissolved mg/l	0	5	1	0	5	N	0.31	
Fluoride As F mg/l	Y						0.66	
Total Hardness As CaCO ₃ mg/l	2	2	1	0	1	N	276	
Nitrate as N mg/l	Y						1.5	
Nitrite As N mg/l	Y						0.0058	
Phosphate As PO ₄ mg/l	Y						0.1	
Potassium As K mg/l	Y						1.4	
Total Coliform MPN/100ml	3	7	0	0	1	N	9	
Total Dissolved Solids mg/l	3	3	3	3	3	N	412	

Lab Incharge / Board Analyst

MONITORING OF INDIAN NATIONAL AQUATIC RESOURCES

- 1. STATION CODE
- 2. DATE AND TIME OF SAMPLE TAKEN (DD/MM/YYYY)
- 3. WEATHER
- 4. APPROX. DEPTH OF MAIN STREAM
- 5. COLOUR AND INTENSITY
- 6. ODOUR
- 7. VISIBLE EFFLUENT DISCHARGE IN PROXIMITY
- 8. HUMAN ACTIVITIES AROUND STATION
- 9. LOCATION DETAIL

5484	STATION	Borewell of M/s Shree Cement Ltd., Plot no. SP3/A11, RIA, Khuskhera, Tehsil Tijara, District Alwar
24/04/2024 13-50		
Clear		
> 100 cm	TYPE	Bore Well
Clear 1=Light	COMPLETED BY	
None	VERIFIED BY	Chief Scientific Officer,
None	AGENCY	RAJASTHAN STATE POLLUTION CONTROL BOARD
Others		
Abstraction for Water Supply		

DETERMINAND	WHO CODE		AQC				VALUE
Fecal Streptococci MPN/100ml							3
Total Alkalinity mg/l	Y						256
C.O.D. mg/l	0	8	3	0	1	N	14
Calcium as Ca mg/l	2	0	1	0	1	N	48
Chloride mg/l	Y						72
Conductivity µmho/cm	0	2	0	4	1	N	684
Fecal Coliform MPN/100ml	3	6	0	1	1	N	3
Magnesium as Mg mg/l	1	2	1	0	3	N	27.328
pH	1	0	3	0	2	N	8.31
Phenolphthalein Alkalinity	Y						4
Sodium mg/l	1	1	1	0	3	N	85
Hardness mg/l	Y						190
Temperature °C	0	2	0	0	1	N	30

DETERMINAND	ARBITRARY CODE			AQC			VALUE
Boron Dissolved mg/l	0	5	1	0	5	N	0.27
Fluoride As F mg/l	Y						0.68
Total Hardness As CaCO ₃ mg/l	2	2	1	0	1	N	232
Nitrate as N mg/l	Y						1.4
Nitrite As N mg/l	Y						0.0044
Phosphate As PO ₄ mg/l	Y						0.1
Potassium As K mg/l	Y						1.9
Total Coliform MPN/100ml	3	7	0	0	1	N	9
Total Dissolved Solids mg/l	3	3	3	3	3	N	335

Lab Incharge / Board Analyst

MONITORING OF INDIAN NATIONAL AQUATIC RESOURCES

1. STATION CODE
2. DATE AND TIME OF SAMPLE TAKEN (DD/MM/YYYY)
3. WEATHER
4. APPROX. DEPTH OF MAIN STREAM
5. COLOUR AND INTENSITY
6. ODOUR
7. VISIBLE EFFLUENT DISCHARGE IN PROXIMITY
8. HUMAN ACTIVITIES AROUND STATION
9. LOCATION DETAIL

5484	STATION	Borewell of M/s Shree Cement Ltd., Plot no. 5P3/A11, RIA, Khushkhera, Tehsil Tijara, District Alwar
19/07/2024 13-50		
Clear		
> 100 cm	TYPE	Bore Well
Clear 1=Light	COMPLETED BY	
None	VERIFIED BY	Chief Scientific Officer,
None	AGENCY	RAJASTHAN STATE POLLUTION CONTROL BOARD
Others		
Abstraction for Water Supply		

DETERMINAND	WHO CODE		AQC				VALUE
Total Alkalinity mg/l	Y						352
C.O.D. mg/l	0	2	3	0	1	II	28
Calcium as Ca mg/l	2	0	1	0	1	II	22.2
Chloride mg/l	Y						132
Conductivity µmho/cm	0	2	0	4	1	II	792
Magnesium as Mg mg/l	1	2	1	0	3	II	28.304
pH	1	0	3	0	2	II	7.51
Phenolphthalein Alkalinity	Y						0
Sodium mg/l	1	1	1	0	3	II	75
Sulphate mg/l	Y						120
Temperature °C	0	2	0	0	1	II	31

DETERMINAND	ARBITRARY CODE			AQC			VALUE
Boron Dissolved mg/l	0	5	1	0	5	II	0.35
Fluoride As F mg/l	Y						0.55
Total Hardness As CaCO ₃ mg/l	2	2	1	0	1	N	122
Nitrate as N mg/l	Y						2.68
Nitrite As N mg/l	Y						0.0036
Phosphate As PO ₄ mg/l	Y						0.1
Potassium As K mg/l	Y						1.4
Total Dissolved Solids mg/l	3	3	3	3	3	N	402

Lab Incharge / Board Analyst

MONITORING OF INDIAN NATIONAL AQUATIC RESOURCES

1. STATION CODE	5484	STATION	Borewell of M/s Shree Cement Ltd., Plot no. SP3/A11, RIA, Khuskhera, Tehsil Tijara, District Alwar
2. DATE AND TIME OF SAMPLE TAKEN (DD/MM/YYYY)	22/10/2024 02-40		
3. WEATHER	Clear		
4. APPROX. DEPTH OF MAIN STREAM	> 100 cm	TYPE	Bore Well
5. COLOUR AND INTENSITY	Clear 1=Light	COMPLETED BY	Chief Scientific Officer,
6. ODOUR	None	VERIFIED By	
7. VISIBLE EFFLUENT DISCHARGE IN PROXIMITY	None	AGENCY	RAJASTHAN STATE POLLUTION CONTROL BOARD
8. HUMAN ACTIVITIES AROUND STATION	Others		
9. LOCATION DETAIL	Abstraction for Water Supply		

DETERMINAND	WHO CODE	AQC					VALUE
Total Alkalinity mg/l	Y						208
C.O.D. mg/l	0	8	3	0	1	N	16
Calcium as Ca mg/l	2	0	1	0	1	N	46.4
Chloride mg/l	Y						184
Conductivity µmho/cm	0	2	0	4	1	N	712
Magnesium as Mg mg/l	1	2	1	0	3	N	25.376
pH	1	0	3	0	2	N	8.05
Phenolphthalein Alkalinity	Y						0
Sodium mg/l	1	1	1	0	3	N	67
Sulphate mg/l	Y						220
Temperature °C	0	2	0	0	1	N	29

DETERMINAND	ARBITRARY CODE				AQC			VALUE
Boron Dissolved mg/l	0	5	1	0	5	N	0.31	
Fluoride As F mg/l	Y						0.88	
Total Hardness As CaCO ₃ mg/l	2	2	1	0	1	N	220	
Nitrate as N mg/l	Y						1.66	
Nitrite As N mg/l	Y						0.0056	
Phosphate As PO ₄ mg/l	Y						0.1	
Potassium As K mg/l	Y						1.2	
Total Dissolved Solids mg/l	3	3	3	3	3	N	380	

Lab Incharge / Board Analyst

Direction No. 63

**COMMISSION FOR AIR QUALITY MANAGEMENT
IN NATIONAL CAPITAL REGION AND ADJOINING AREAS
17th Floor, Jawahar Vyapar Bhawan (STC Building)
Tolstoy Marg, New Delhi-110001**

F. No. A-110018/01/2021-CAQM/7847-7872 Dated: 18th May, 2022

**Subject: Use of Biomass fuels for new industries in NCR
beyond the jurisdiction of GNCTD**

WHEREAS, emissions from industries using polluting fuels like coal etc. have adverse impact on air quality in the National Capital Region and Adjoining Areas and shifting of Industries to PNG/cleaner fuels has also been a priority for the Commission for Air Quality Management in NCR and adjoining areas;

2. WHEREAS, directions were issued by CPCB vide Letter No. CPCB/IPCI-VI/PNG dated 27.11.2020 mandating that only such new industrial units shall be permitted to be set up in NCR – Delhi which use cleaner fuels namely Natural Gas (PNG/ CNG), Liquefied Petroleum Gas (LPG), Biogas, Propane, Butane etc.;

3. WHEREAS, to this effect, the Commission, through statutory Direction No. 31 dated 12.08.2021 had *inter-alia* directed the State Governments of Haryana, Uttar Pradesh and Rajasthan to audit and inspect the industries, which are already connected to PNG supply and ensure that those industries are not using any other polluting fuels like coal etc. and prepare an implementable Action Plan by clearly specifying definite time lines for switching over of all identified industries units to PNG, where infrastructure and supply of gas are already available;

4. WHEREAS, it also came to light that other than in GNCTD, majority of industries in industrial areas across NCR, where gas infrastructure and supply is available, are, however, still not fully

32/01/22

operating with PNG/ cleaner fuels and continue to also use polluting fuels such as coal, HSD etc.;

5. WHEREAS, it was further *inter-alia* reiterated in terms of Direction No. 44 dated 16.11.2021 that “All industries in NCR having gas connectivity shall be run only on Gas as a fuel and that all industries in NCR where gas connectivity is available shall immediately be shifted to gas and the State Governments to furnish industry wise date of shifting;

6. WHEREAS, the Hon’ble Supreme Court in its Order dated 03.12.2021 in the matter “Aditya Dubey & Anr. Vs Union of India & Ors.” also directed for the proposal to be submitted to switch over all the industries to PNG/ cleaner fuels in a time-bound manner;

7. WHEREAS, a large number of associations, federations and individuals submitted before the Commission their requests for permitting use of biomass fuels in addition to PNG, citing that biomass-based fuels are much more environment friendly than fossil fuels like HSD and Coal etc. in terms of carbon emissions and also their PM emissions are much controlled;

8. WHEREAS, the technical and process requirements in different industrial sectors were assessed and deliberated in detail in the Commission. An analysis of PM emissions from industries presently using biomass fuels for boiler operations indicates that biomass fuels are much superior than conventional fossil fuels like coal, diesel oil etc. in terms of the PM emissions and that the advantages of using such fuels far outweigh the environmental and technical concerns towards proper scientific disposal of large volumes of rice husk and other biomass as also the rampant open burning of paddy straw;

9. WHEREAS, biomass fuels, internationally are categorised and used as relatively clean fuels and technical reports and scientific



studies indicate that biomass fuels like rice husk and paddy straw etc. are carbon neutral fuels as the CO₂ released during combustion of such fuels is less than the amount of CO₂ sequestered during the entire growth cycle of the biomass, thus facilitating net carbon neutrality;

10. WHEREAS, in this light, the Commission vide Direction No. 53 dated 04.02.2022 *inter-alia* decided that in respect of industries in NCR beyond the jurisdiction of GNCTD, which despite availability of natural gas infrastructure and supply have still not shifted to PNG/ cleaner fuels shall under all circumstances completely switch over to PNG or biomass fuels, latest by 30.09.2022, failing which such industries shall be closed down and not permitted to schedule their operations thereafter and that the industries in the jurisdiction of GNCTD shall necessarily be run only on PNG and electricity;

11. WHEREAS, the Commission, in exercise of its powers under Section 12 of the Act referred to above, considering the levels of PM emissions generally observed/achieved in respect of existing industries using biomass fuels and applicable international standards, stipulated the standards for emissions through use of biomass fuels for industrial applications vide Direction No. 62 dated 17.03.2022;

12. WHEREAS, large number of representations were received in the Commission and clarifications were sought on whether the aforesaid Directions bearing No. 53 and 62 would also be applicable to new / under commissioning industrial set ups in NCR, as the Directions of the Central Pollution Control Board dated 27.11.2020 do not permit the new industries in the NCR to run on biomass fuels;



13. WHEREAS, it was requested for a necessary clarification in the CPCB directions as above and the matter was also deliberated upon jointly with the CPCB and MoEFCC;

14. WHEREAS, vide MoEFCC vide their OM No. Q-16017/31/2021-CPA dated 21.04.2022 asked for harmonising the regulatory directions issued by CAQM and CPCB in this regard;

15. WHEREAS, CPCB vide its OM dated 29.04.2022 has written to the Commission to issue separate Directions/clarification in this regard;

16. NOW, THEREFORE, in exercise of its powers under Section 12 of the Act referred to above, considering all the aspects, the Commission hereby permits use of biomass fuels as an alternative option in addition to PNG or other cleaner fuels even in new / under commissioning industries in the NCR, beyond the jurisdiction of the NCT of Delhi, subject to strict compliance of the conditions as stipulated under Directions No. 53 and 62 issued by the Commission dated 04.02.2022 and 17.03.2022 respectively.


(Arvind Nautiyal)

Member-Secretary

Tel No.: 011-23701197

Email: arvind.nautiyal@gov.in

To,

1. The ACS/Pr.Secretary, Industries Department, Govt of Haryana.
2. The ACS/Pr.Secretary, Industries Department, Govt of Rajasthan.
3. The ACS/Pr.Secretary, Industries Department, Government of Uttar Pradesh.
4. The ACS/Pr.Secretary, Industries Department, Government of NCT of Delhi.
5. Member Secretary, Haryana State Pollution Control Board.
6. Member Secretary, Rajasthan State Pollution Control Board.
7. Member Secretary, Uttar Pradesh State Pollution Control Board.
8. Member Secretary, Delhi Pollution Control Committee.

Copy to:

1. The Chief Secretary, Govt. of Haryana
2. The Chief Secretary, Govt. of Rajasthan
3. The Chief Secretary, Govt. of Uttar Pradesh
4. The Chief Secretary, Govt. of NCT of Delhi.

Copy also to:

The Chairperson and all Members, CAQM.


(Arvind Nautiyal)

COMMISSION FOR AIR QUALITY MANAGEMENT
IN NATIONAL CAPITAL REGION AND ADJOINING AREAS
17th Floor, Jawahar Vyapar Bhawan (STC Building)
Tolstoy Marg, New Delhi-110001

F. No. A-110018/01/2021-CAQM/8218-40

Dated: 23rd June, 2022

Subject: Standard list of approved fuels for various applications across NCR.

WHEREAS, emissions due to use of polluting fuels for various industrial, vehicular, domestic and miscellaneous purposes contribute significantly to the degradation of air quality in the NCR and adjoining areas and accordingly a consistent need has been felt to switch over to lesser polluting and cleaner fuel in the NCR;

2. WHEREAS, the Central Govt., State Govts. in the NCR and the Govt. of the NCT of Delhi have been continually making efforts to move towards use of cleaner fuels across various sectors contributing to the overall air quality in the region;

3. WHEREAS, the Govt. of NCT of Delhi and the State Govts. of Haryana and Rajasthan have an approved fuel list for various applications in their respective states, including the districts in the NCR, the State of Uttar Pradesh presently does not have an approved fuel list of its own;

4. WHEREAS, a perusal of such approved fuel lists as above indicates that there are still some heavily polluting fuels featuring in the approved fuel lists like coal, HSD, Naptha, LDO etc., the lists are not comprehensive, non-uniform and vary significantly from state to state;

5. WHEREAS, the matter related to use of clean fuels for industrial applications has already been deliberated extensively in the Commission from time to time and shifting of industries to PNG / cleaner fuels has been a priority area for the Commission and to this effect, statutory directions for permissible fuels for industrial applications in the NCR have already been issued in terms of Direction Nos. 53, 62, 63 and 64 dated 04.02.2022, 17.03.2022, 18.05.2022 and 02.06.2022 respectively;

2amd

6. WHEREAS, the concerns of air pollution are uniform across NCR and particularly from the standpoint of a common airshed approach for the entire NCR and adjoining areas, it is desirable to have a unified list of approved fuels for various applications across all sectors in the entire territorial jurisdiction of the NCR towards aiming for uniform and better emission standards and an overall improved air quality in the region;

7. WHEREAS, in pursuance of the Order of Hon'ble Supreme Court of India dated 16.12.2021 (Civil) No 1135 in the matter of Aditya Dubey (minor) and Anr v/s UOI & Ors, directed the Commission to with a view to "find permanent solution to the air pollution menace occurring every year in Delhi and NCR, suggestions may be invited from the general public as well as the experts in the field, an Expert Group was constituted by the Commission to examine and deliberate upon all such suggestions and proposals;

8. WHEREAS, the Expert Group in their report in the subject matter have also strongly recommended phasing out usage of heavily polluting fossil fuels like coal, diesel oil, light diesel oil (LDO), Pyrolysis oil, Naptha etc. across NCR and to this end, have recommended a "Common" approved fuel list for NCR, incorporating cleaner fuels, to the extent possible;

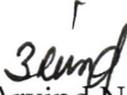
9. WHEREAS, the proposed standard / common fuel list for NCR was also deliberated upon as an agenda item in the recently held meeting of the full Commission on 25.05.2022 and considering the need to optimally balance the imperatives of sustainability of operations as also the emissions from use of various types/ categories of fuels that have a direct bearing on the air quality, the Commission approved the standard fuel list for uniform adoption of clean fuels across the entire NCR, barring some exceptions;

10. NOW, THEREFORE, in exercise of its powers under Section 12 of the Act, the Commission hereby directs for adoption of a standard list of fuels in NCR as annexed;

Handwritten signature

11. The aforesaid standard list of approved fuels shall come in force w.e.f. 01.10.2022 (for areas where PNG infrastructure and supply is already available) and w.e.f. 01.01.2023 (for other areas where the PNG supply is still not available). In effect, the approved fuel list shall be completely in force in the entire NCR w.e.f. 01.01.2023.

12. Strict compliance of the above noted directions of the Commission be ensured by all concerned.


(Arvind Nautiyal)
Member-Secretary

Tel No.: 011-23701197

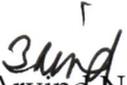
Email: arvind.nautiyal@gov.in

To,

1. The Chief Secretary, Govt. of Haryana.
2. The Chief Secretary, Govt. of Rajasthan.
3. The Chief Secretary, Govt. of Uttar Pradesh.
4. The Chief Secretary, Govt. of NCT of Delhi.
5. Member Secretary, Haryana State Pollution Control Board.
6. Member Secretary, Rajasthan State Pollution Control Board.
7. Member Secretary, Uttar Pradesh State Pollution Control Board.
8. Member Secretary, Delhi Pollution Control Committee.

Copy to:

The Chairperson and all Members, CAQM.


(Arvind Nautiyal)
Member-Secretary

Standard list of approved fuels for entire NCR

- **Petrol** (BS VI with 10 ppm Sulphur) as per Notification of Government of India as amended from time to time- **Vehicular fuel**
- **Diesel** (BS VI with 10 ppm Sulphur) as per Notification of Government of India as amended from time to time- **Vehicular fuel**
- **Hydrogen/Methane-** Vehicular and Industrial purposes.
- **Natural Gas (CNG/ PNG/ LNG) – Vehicular, Industrial and Domestic Purposes**
- **Liquified Petroleum Gas (LPG) /Propane/Butane – Vehicular, Industrial and Domestic Purposes**
- **Electricity - Vehicular, Industrial, Commercial and Domestic Purposes.**
- **Aviation turbine fuel**
- **Biofuels** (Bio-alcohols, Bio-diesel, Bio-gas, CBG, Bio-CNG)- **for industrial/vehicular/Domestic purposes as applicable.**
- **Refuse Derived Fuel (RDF)** for Power plants, Cement plants, Waste to Energy plants.
- **Firewood/ Biomass briquettes for religious purposes.**
- **Wood/Bamboo Charcoal** for Tandoors and Grills of Hotels/Restaurants/Banquet Halls (with emission channelization/control system) and Open eateries/ Dhabas.
- **Wood charcoal** for cloth ironing.
- **Electricity/ CNG/ Firewood and Biomass briquettes** for Crematoria.

22/11/20

Annexure to Direction No. 65Fuels permissible only beyond the jurisdiction of GNCTD

- **Biomass/Agriculture refuse and Pellets/ briquettes** - for Industrial Boilers, Power plants, Biofuel projects, Cement industry, Waste to Energy plants etc.
- **Biomass Pellets/ briquettes** - for Tandoors and Grills of Hotels/ Restaurants/ Banquet Halls (along with mandatory emission channelization/ control system) and for Open eateries/ Dhabas.
- **Metallurgical coke** - For industrial purposes in standalone Cupola based Foundries.
- **“Low Sulphur Fuels” namely LSHS, Very Low Sulphur fuel oil & Ultra-Low Sulphur fuel Oil** - for industrial purposes in metal smelting/melting/ refining / heating furnaces and kilns.

NOTE:

1. Coal with low Sulphur shall be permitted as fuel only in Thermal Power Plants in the NCR.
2. Specific requirement of any other fuel(s), other than in the lists above, by a class/category of industries / other entities, owing to technical, technological and / or process requirements shall be considered by CAQM on merits.
3. Any other clean fuel notified by the Govt. of India, from time to time, shall be included in the list appropriately.
4. All other fuels will be deemed as “unapproved” in as far as the NCR is concerned.





सत्यमेव जयते

128

राष्ट्रीय राजधानी क्षेत्र और निकटवर्ती क्षेत्र
वायु गुणवत्ता प्रबंधन आयोग
Commission for Air Quality Management in
National Capital Region and
Adjoining Areas



F. No. A110018/01/2021/CAQM

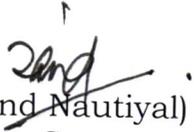
Dated: 3rd April' 2023

Addendum to Direction No: 65

Subject: Standard list of approved fuels for various applications across NCR - reg.

Pursuant to the approval of the Commission at the meeting held on 10.03.2023 and in partial modification of the Commission's Direction No. 65 dated 23.06.2022, 'Annexure to Direction No.-65' is hereby updated and may now be read as **annexed** with this addendum.

Enclosure: As above


(Arvind Nautiyal)
Member - Secretary

To

1. Member Secretary, UP State Pollution Control Board.
2. Member Secretary, Haryana State Pollution Control Board.
3. Member Secretary, Rajasthan State Pollution Control Board.
4. Member Secretary, Delhi Pollution Control Committee.

Copy to:

1. Chief Secretary, Government of Haryana, Haryana.
2. Chief Secretary, Government of Uttar Pradesh, Uttar Pradesh.
3. Chief Secretary, Government of Rajasthan, Rajasthan.
4. Chief Secretary, Government of NCT of Delhi, New Delhi.
5. Chairman, UP State Pollution Control Board.
6. Chairman, Haryana State Pollution Control Board.
7. Chairman, Rajasthan State Pollution Control Board.
8. Chairman, Delhi Pollution Control Committee.
9. Chairman, CPCB, New Delhi.
10. Addl. Secretary, Ministry of Environment, Forest and Climate Change, New Delhi.


(R.K. Agrawal)
Director

17 वी मंजिल, जवाहर व्यापार भवन (एस. टी.सी. बिल्डिंग), टॉलस्टॉय मार्ग, नई दिल्ली-110001
दूरभाष : 011-23701213, ई-मेल : caqm-ncr@gov.in
17th Floor, Jawahar Vyapar Bhawan (STC Building), Tolstoy Marg, New Delhi-110001
Tel:011-23701213, E-mail: caqm-ncr@gov.in

(Revisions highlighted in bold letters)

Standard list of approved fuels for entire NCR

- Petrol (BS VI with 10 ppm Sulphur) as per Notification of Government of India as amended from time to time – Vehicular fuel
- Diesel (BS VI with 10 ppm Sulphur) as per Notification of Government of India as amended from time to time – Vehicular fuel and **fuel for Power Generating Set.**
- Hydrogen/Methane – Vehicular and Industrial purposes
- Natural Gas (CNG/PNG/LNG) – Vehicular, Industrial and Domestic Purposes
- Liquefied Petroleum Gas (LPG) /Propane/Butane – Vehicular, Industrial and Domestic Purposes
- Electricity – Vehicular, Industrial, Commercial and Domestic Purposes.
- Aviation turbine fuel
- Biofuels (Bio-alcohols, Bio-diesel, Bio-gas, CBG, Bio-CNG)- for industrial/vehicular/Domestic purposes as applicable.
- Refuse Derived Fuel (RDF) for Power plants, Cement plants, Waste to Energy plants.
- Firewood / Biomass briquettes for religious purposes.
- Wood/Bamboo Charcoal for Tandoors and Grills of Hotels/Restaurants/ Banquet Halls (with emission channelization/control system) and Open eateries/Dhabas
- Wood charcoal for cloth ironing.
- Electricity/CNG/Firewood and Biomass briquettes for Crematoria.



Fuels permissible only beyond the jurisdiction of GNCTD

- **Pellets/briquettes made out of biomass/Agriculture refuse, rice-husk, waste wood, saw dust and chips generating during wood processing wastes/ saw dust** – for Industrial Boilers, Power plants, Biofuel projects, Cement industry, Waste to Energy plants etc.
- **Wood Charcoal – for lead recycling (secondary process) units**
- Biomass Pellets/briquettes – for Tandoors and Grills of Hotels/Restaurants/Banquet Halls (along with mandatory emission channelization/ control system) and for Open eateries/Dhabas.
- Metallurgical coke – For industrial purposes in standalone Cupola based Foundries.
- “Low Sulphur Fuels” namely LSHS, Very Low Sulphur fuel oil & Ultra-Low Sulphur fuel Oil – for industrial purposes in metal smelting/melting/refining/heating furnaces and **in Tunnel/ Refractory** kilns.

NOTE:

1. Coal with low Sulphur shall be permitted as fuel only in Thermal Power Plants (**TPPs**) including **Captive TPPs** in the NCR.
2. **“Wood, wood logs/ blocks etc.” shall not be permitted as approved fuels.**
3. Specific requirement of any other fuels(s), other than in the lists above, by a class/category of industries/other entities, owing to technical, technological and/or process requirement shall be considered by CAQM on merits.
4. Any other clean fuel notified by the Govt. of India, from time to time, shall be included in the list appropriately.
5. All others fuels will be deemed as “unapproved” in as far as the NCR is concerned.

2/2

FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3410

Report On : 16/09/2025

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **15/09/2025** from **Mr Anil Bairwa, SSO, Bhiwadi ,RSPCB Bhiwadi** a sample of **Source Emission (Stack)** of **M/S Shree Cement Ltd. , Plant - Shree Cement Limited [1454] ,Plot No SP- 3 II/A1, RIICO Industrial Area Khushkhera , Tehsil- Tijara , District- KHAIRTHAL-TIJARA** Collected from **Stack monitoring of stack attached to clinker grinding mill no-01 (Cement mill) attached with Bag house as a PCM** Collected on **12/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **16/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm ³	14

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **16/09/2025**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.09.17 14:09:31 IST
Reason: Self Attested
Location:



FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3409

Report On : 16/09/2025

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **15/09/2025** from **Mr Anil Bairwa, SSO, Bhiwadi ,RSPCB Bhiwadi** a sample of **Source Emission (Stack)** of **M/S Shree Cement Ltd. , Plant - Shree Cement Limited [1454] ,Plot No SP- 3 II/A1, RIICO Industrial Area Khushkhera , Tehsil- Tijara , District- KHAIRTHAL-TIJARA** Collected from **Stack monitoring of stack attached to clinker grinding mill no-02 (Cement mill) attached with Bag house as a PCM** Collected on **12/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **16/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm ³	20

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **16/09/2025**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

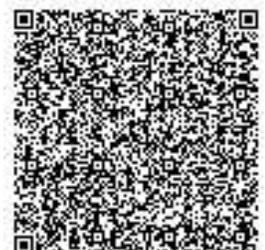
Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.09.17 14:08:52 IST
Reason: Self Attested
Location:



FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3414

Report On : 16/09/2025

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **15/09/2025** from **Mr Anil Bairwa, SSO, Bhiwadi ,RSPCB Bhiwadi** a sample of **Ambient Air Quality of M/s Ashirwad Pipes Pvt. Ltd. , RIA, Khushkhera , Bhiwadi** Collected from **Ambient Air Quality Monitoring at Maingate of Industry (upwind direction)** Collected on **12/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **16/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m ³	92
2	Sulphur Dioxide as SO ₂ ug/m ³	12.5
3	Oxides of Nitrogen as NO _x µg/m ³	26.4

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **16/09/2025**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

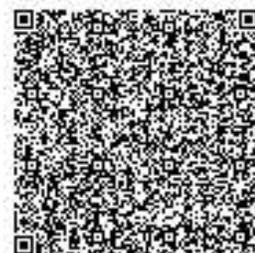
Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.09.16 17:24:18 IST
Reason: Self Attested
Location:



FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3415

Report On : 16/09/2025

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **15/09/2025** from **Mr Anil Bairwa, SSO, Bhiwadi ,RSPCB Bhiwadi** a sample of **Ambient Air Quality of M/s Pinku Ji Nandram Pur Bas , Near SBI Building, Khushkhera Village , District Khairthal -Tijara** Collected from **Ambient Air Quality Monitoring at Rooftop of Colony (Pinku Ji Nandram Pur Bas) Maingate of Industry (downwind direction)** Collected on **12/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **16/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m ³	107
2	Sulphur Dioxide as SO ₂ ug/m ³	12.6
3	Oxides of Nitrogen as NO _x µg/m ³	28.8

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **16/09/2025**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.09.16 17:24:58 IST
Reason: Self Attested
Location:



FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3413

Report On : 16/09/2025

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **15/09/2025** from **Deepak Saini, JSO, Bhiwadi ,RSPCB Bhiwadi** a sample of **Ambient Air Quality** of **M/S Shree Cement Ltd. , Plant - Shree Cement Limited [1454] ,Plot No SP- 3 II/A1, RIICO Industrial Area Khushkhera , Tehsil- Tijara , District- KHAIIRTHAL-TIJARA** Collected from **Ambient Air Quality Monitoring at Rooftop of Powerhouse (Near STP) in The Premises of Industry** Collected on **12/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **16/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m3	87
2	Sulphur Dioxide as SO2 ug/m3	10.6
3	Oxides of Nitrogen as NOx µg/m3	26.2

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **16/09/2025**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.09.16 17:23:40 IST
Reason: Self Attested
Location:



FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3412

Report On : 16/09/2025

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **15/09/2025** from **Deepak Saini, JSO, Bhiwadi ,RSPCB Bhiwadi** a sample of **Ambient Air Quality** of **M/S Shree Cement Ltd. , Plant - Shree Cement Limited [1454] ,Plot No SP- 3 II/A1, RIICO Industrial Area Khushkhera , Tehsil- Tijara , District- KHAIRTHAL-TIJARA** Collected from **Ambient Air Quality Monitoring at Main Gate of Industry** Collected on **12/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **16/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m ³	110
2	Sulphur Dioxide as SO ₂ ug/m ³	11.7
3	Oxides of Nitrogen as NO _x µg/m ³	27.4

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **16/09/2025**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.09.16 17:22:59 IST
Reason: Self Attested
Location:



FORM - X

RAJASTHAN STATE POLLUTION CONTROL BOARD

REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)

Report No. : 3411

Report On : 16/09/2025

I hereby certify that I **Mr Rohit Meena**, State Board Analyst duly appointed **under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981** received on the **15/09/2025** from **Deepak Saini, JSO, Bhiwadi ,RSPCB Bhiwadi** a sample of **Ambient Air Quality** of **M/S Shree Cement Ltd. , Plant - Shree Cement Limited [1454] ,Plot No SP- 3 II/A1, RIICO Industrial Area Khushkhera , Tehsil- Tijara , District- KHAIRTHAL-TIJARA** Collected from **Ambient Air Quality Monitoring at Near Unloading Area (in the premises of industry)** Collected on **12/09/2025**. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on **16/09/2025** and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter (PM10) µg/m ³	123
2	Sulphur Dioxide as SO ₂ ug/m ³	12.2
3	Oxides of Nitrogen as NO _x µg/m ³	28.4

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On **16/09/2025**

Mr Rohit Meena

BOARD ANALYST

Rajasthan State Pollution Control Board

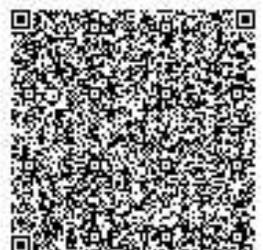
Regional Office Bhiwadi

G.O-I, Phase-2, RIICO Industrial Area, Bhiwadi

Phone: 01493-221435

Signature valid

Digitally signed by Rohit Meena
Date: 2025.09.16 17:22:16 IST
Reason: Self Attested
Location:



Online Pollution Monitoring Portal			
Site Name: Shree Cement Ltd			
From Date: 2025/04/01 To Date: 2025/09/12			
Report Name: Custom Report			
Report Created by SCLKS on 2025-09-16 10:09:50			
Sl No.	Time	UNIT_1_CEMENT_MILL1- PM - (mg/Nm3)	UNIT_2_CEMENT_MILL- PM - (mg/Nm3)
	Prescribed Standards	30	30
1	2025-04-01	20.48	6
2	2025-04-02	11.07	7.94
3	2025-04-03	8.79	7.11
4	2025-04-04	7.31	7.12
5	2025-04-05	9.96	5.9
6	2025-04-06	9.13	7.4
7	2025-04-07	7.4	5.86
8	2025-04-08	14.64	5.34
9	2025-04-09	7.13	6.48
10	2025-04-10	6.37	8.29
11	2025-04-11	13.03	8.46
12	2025-04-12	14.54	9.75
13	2025-04-13	12.37	9.03
14	2025-04-14	11.85	7.68
15	2025-04-15	10.77	6.65
16	2025-04-16	8.39	8.98
17	2025-04-17	13.36	2.14
18	2025-04-18	9.1	9.6
19	2025-04-19	9.6	6.4
20	2025-04-20	12.88	11.79
21	2025-04-21	8.14	10.34
22	2025-04-22	17.35	9.57
23	2025-04-23	18.61	2.76
24	2025-04-24	13.89	5.86
25	2025-04-25	12.19	10.7
26	2025-04-26	22.39	0.84
27	2025-04-27	23.85	12.26
28	2025-04-28	2.33	12.35
29	2025-04-29	17.71	0.74
30	2025-04-30	8.75	12.53
31	2025-05-01	16.78	8.79
32	2025-05-02	12.33	7.24
33	2025-05-03	7.26	5.15
34	2025-05-04	1.39	8.82
35	2025-05-05	19.72	1.32
36	2025-05-06	1.66	10.43
37	2025-05-07	15.57	12.33
38	2025-05-08	1.56	9.56
39	2025-05-09	14.65	4.5
40	2025-05-10	13.45	4.62
41	2025-05-11	19.18	0.62

For Shree Cement Ltd



 Authorised Signatory

Online Pollution Monitoring Portal

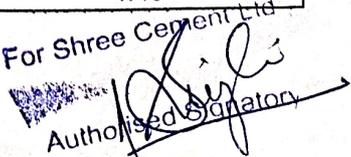
Site Name: Shree Cement Ltd

From Date: 2025/04/01 To Date: 2025/09/12

Report Name: Custom Report

Report Created by SCLKS on 2025-09-16 10:09:50

42	2025-05-12	24.05	1.29
43	2025-05-13	16.48	1.11
44	2025-05-14	17.96	0.88
45	2025-05-15	22.98	0.58
46	2025-05-16	17.27	6.52
47	2025-05-17	16.96	7.36
48	2025-05-18	7.14	9.2
49	2025-05-19	6.98	6.8
50	2025-05-20	10.31	6.37
51	2025-05-21	1.86	10.05
52	2025-05-22	8.94	7.62
53	2025-05-23	14.56	5.79
54	2025-05-24	10.17	9.13
55	2025-05-25	0.43	8.25
56	2025-05-26	1.08	8.96
57	2025-05-27	12.95	8.2
58	2025-05-28	2.89	10.14
59	2025-05-29	8.64	11.59
60	2025-05-30	6.05	8.61
61	2025-05-31	9.54	9.63
62	2025-06-01	1.87	12.34
63	2025-06-02	6.72	11.32
64	2025-06-03	1.73	11.18
65	2025-06-04	9.89	7.18
66	2025-06-05	4.38	0.77
67	2025-06-06	20.55	9.32
68	2025-06-07	24.26	4.97
69	2025-06-08	13.81	9.4
70	2025-06-09	1.57	9.23
71	2025-06-10	1.61	6.64
72	2025-06-11	12.15	10.02
73	2025-06-12	15.38	3.01
74	2025-06-13	1.27	5.71
75	2025-06-14	9.23	8.58
76	2025-06-15	12.75	11.59
77	2025-06-16	2.12	9.86
78	2025-06-17	24.03	1.14
79	2025-06-18	1.77	10.89
80	2025-06-19	21.99	7.12
81	2025-06-20	16.18	2.62
82	2025-06-21	8.98	12.13
83	2025-06-22	8.43	12.91
84	2025-06-23	9.22	8.8
85	2025-06-24	15.54	4.46

For Shree Cement Ltd

 Authorized Signatory

Online Pollution Monitoring Portal

Site Name: Shree Cement Ltd

From Date: 2025/04/01 To Date: 2025/09/12

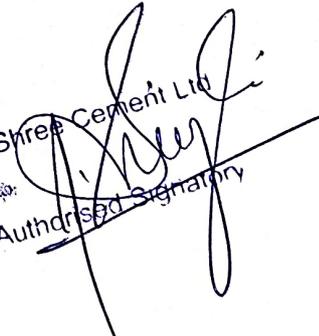
Report Name: Custom Report

Report Created by SCLKS on 2025-09-16 10:09:50

86	2025-06-25	9.73	11.45
87	2025-06-26	13.66	6.38
88	2025-06-27	16.71	9.88
89	2025-06-28	14.35	10.41
90	2025-06-29	23.78	7.07
91	2025-06-30	11.07	12.91
92	2025-07-01	16.35	1.01
93	2025-07-02	9.59	8.77
94	2025-07-03	2.45	9.85
95	2025-07-04	12.49	9.51
96	2025-07-05	11.33	7.85
97	2025-07-06	10.67	9.72
98	2025-07-07	12.77	4.4
99	2025-07-08	2.2	9.56
100	2025-07-09	16.1	9.55
101	2025-07-10	15.12	6.46
102	2025-07-11	2.53	7.95
103	2025-07-12	16.63	5.53
104	2025-07-13	1.22	8.93
105	2025-07-14	13.43	5.4
106	2025-07-15	0.52	6.49
107	2025-07-16	9.47	7.99
108	2025-07-17	13.56	8.37
109	2025-07-18	17.54	6.43
110	2025-07-19	18.67	12.03
111	2025-07-20	6.45	3.98
112	2025-07-21	11.03	8.79
113	2025-07-22	11.94	9.71
114	2025-07-23	2.66	8.74
115	2025-07-24	3.49	7.94
116	2025-07-25	2.42	8.48
117	2025-07-26	2.7	6.8
118	2025-07-27	1.77	7.04
119	2025-07-28	2.38	8.01
120	2025-07-29	4.05	10.91
121	2025-07-30	4.47	5.91
122	2025-07-31	9.06	8.95
123	2025-08-01	2.53	1.66
124	2025-08-02	14.06	0.34
125	2025-08-03	18.02	6.42
126	2025-08-04	15.05	7.96
127	2025-08-05	1.94	7.9
128	2025-08-06	9.3	10.37
129	2025-08-07	2.63	12.18

For Shree Cement Ltd

Online Pollution Monitoring Portal			
Site Name: Shree Cement Ltd			
From Date: 2025/04/01 To Date: 2025/09/12			
Report Name: Custom Report			
Report Created by SCLKS on 2025-09-16 10:09:50			
130	2025-08-08	2.08	12.25
131	2025-08-09	1.41	6.19
132	2025-08-10	0.72	0.38
133	2025-08-11	0.55	6.29
134	2025-08-12	3.01	9.74
135	2025-08-13	3.1	8.88
136	2025-08-14	2.93	8.39
137	2025-08-15	1.26	4.88
138	2025-08-16	1.67	0.92
139	2025-08-17	1.65	9.22
140	2025-08-18	1.42	7.37
141	2025-08-19	1.16	6.71
142	2025-08-20	9.56	0.59
143	2025-08-21	NA	NA
144	2025-08-22	10.32	9.34
145	2025-08-23	5.59	7.44
146	2025-08-24	NA	NA
147	2025-08-25	NA	NA
148	2025-08-26	4.43	7.1
149	2025-08-27	3.85	6.38
150	2025-08-28	10.68	10.02
151	2025-08-29	7.82	7.47
152	2025-08-30	2.06	6.87
153	2025-08-31	16.01	NA

For Shree Cement Ltd

 Authorised Signatory

[See rule 6 (5), 13(7),14(6), 16(5) and 20(1)]

FORMAT FOR MAINTAINING RECORDS OF HAZARDOUS WASTE BY OCCUPIER OR OPERATOR OF A FACILITY

1	Name and address of the occupier or operator of a facility		M/s Shree Cement Ltd., SP3-11/A1, RIICO Industrial Area, Khushkhera, Disst- Khairthal-Tijara (Rajasthan)- -301707			
2	Date of issuance of authorization and its reference number:		File No.F(HSW)/KHAIRTHAL-TIJARA(Tijara)/8570(1)/2025-2026/80-82& Authorization No. RPCB/HWM/2025-2026/CPM/HSW/1 Valid upto 30/04/2030			
3	Description of hazardous waste		Used Oil Category-5.1 Schedule-I			
				Month: April,2025 (01/04/2025 to 30/04/2025)		
		Physical form with description	Chemical form	Total volume (M ³) / weight (in kg)		
		Used Oil,	Dark Black	Balance on 30/04/2025 (Ltrs.)	0	
4	Description of storage and treatment of hazardous waste					
	Date	Method of storage of hazardous waste			Date	Method of treatment of hazardous waste
		Quantity (Ltrs.)	Received from	Stored in		
a	As on 01/04/2025	800	Opening Stock	Stored in drums at Hazardous waste storage room	-	
b	As on 30/04/2025	0	Closing stock			
	Total	800				
5	Details of transportation of hazardous waste					
	Name & address of the consignee of package		Mode of packing of the waste for transportation	Mode of transportation to site of disposal	Date of transportation	
a	M/s Shree Cement Ltd. Ras Plant, Village Ras, Tehsil- Jaitaran, Distt.- Beawar(Erstwhile-Pali), Rajasthan- 306107		Arranged by co-processor	By dedicated Vehicle	24.04.2025	
6	Details of disposal of hazardous waste					
	Date of disposal	Concentration of hazardous material in the final waste form (Ltrs)	Site of disposal (identify the location on the relevant layout drawing for reference)	Method of disposal	Persons involved in disposal	
a	24.04.2025	800	Stored in sealed drums/barrels	Sold out to CPCB/RSPCB authorized recyclers	Stores	
7	Date of Environmental surveillance					
	Date of measurement	Analysis of ground water	Analysis of soil samples	Analysis of air samples	Analysis of any	

		Location of sampling	Depth of sampling	Data	Location of sampling	Depth of sampling	Data	Location of sampling	Data	other samples (given details)
	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A
8	Details of hazardous waste sold / Auctioned to the recyclers or co- processors or re-users									
	Date	Name of recyclers or co- processors							Quantity (Ltrs)	
a	24.04.2025	M/s Shree Cement Ltd. Ras Plant, Village Ras, Tehsil- Jaitaran, Distt.- Beawar(erstwhile-Pali), Rajasthan- 306107							800	
		Total Quantity (L)							800	
9	Details of hazardous waste reused or recycled									
	Date	Total quantity of hazardous waste (Reused quantity in Ltrs)	Details of hazardous waste minimization activity			Material received (Ltrs)	final quantity of waste generated	New reduction in waste generation quantity & percentage		
a	-	0	Nil			-	-	-		


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(Stores Deptt)


Amit Saini
HOD(Stores)

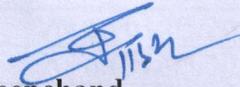
FORM 3

[See rule 6 (5), 13(7), 14(6), 16(5) and 20(1)]

FORMAT FOR MAINTAINING RECORDS OF HAZARDOUS WASTE BY OCCUPIER OR OPERATOR OF A FACILITY

1	Name and address of the occupier or operator of a facility		M/s Shree Cement Ltd., SP3-11/A1, RIICO Industrial Area, Khushkhera, Disst- Khairthal-Tijara (Rajasthan)- -301707			
2	Date of issuance of authorization and its reference number:		File No.F(HSW)/KHAIRTHAL-TIJARA(Tijara)/8570(1)/2025-2026/80-82& Authorization No. RPCB/HWM/2025-2026/CPM/HSW/1 Valid upto 30/04/2030			
3	Description of hazardous waste		Used Oil Category-5.1 Schedule-I			
Month: May,2025 (01/05/2025 to 31/05/2025)						
Physical form with description		Chemical form		Total volume (M ³)/ weight (in kg)		
Used Oil,		Dark Black		Balance on 31/05/2025 (Ltrs.)	0	
4	Description of storage and treatment of hazardous waste					
	Date	Method of storage of hazardous waste			Date	Method of treatment of hazardous waste
		Quantity (Ltrs.)	Received from	Stored in		
a	As on 01/05/2025	0	Opening Stock	Stored in drums at Hazardous waste storage room	-	
b	As on 31/05/2025	0	Closing stock			
	Total	0				
5	Details of transportation of hazardous waste					
	Name & address of the consignee of package		Mode of packing of the waste for transportation	Mode of transportation to site of disposal	Date of transportation	
a	-		-	-	-	
6	Details of disposal of hazardous waste					
	Date of disposal	Concentration of hazardous material in the final waste form (Ltrs)	Site of disposal (identify the location on the relevant layout drawing for reference)	Method of disposal	Persons involved in disposal	
a	-	-	-	-	-	
7	Date of Environmental surveillance					
	Date of	Analysis of ground water	Analysis of soil samples	Analysis of air samples	Analysis of any	

	measurement	Location of sampling	Depth of sampling	Data	Location of sampling	Depth of sampling	Data	Location of sampling	Data	other samples (given details)
	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A
8	Details of hazardous waste sold / Auctioned to the recyclers or co- processors or re-users									
	Date	Name of recyclers or co- processors							Quantity (Ltrs)	
a	-	-							-	
	Total Quantity (L)								0	
9	Details of hazardous waste reused or recycled									
	Date	Total quantity of hazardous waste (Reused quantity in Ltrs)	Details of hazardous waste minimization activity			Material received (Ltrs)	final quantity of waste generated	New reduction in waste generation quantity & percentage		
a	-	0	Nil			-	-	-		


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HOD(Stores)

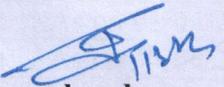
FORM 3

[See rule 6 (5), 13(7), 14(6), 16(5) and 20(1)]

FORMAT FOR MAINTAINING RECORDS OF HAZARDOUS WASTE BY OCCUPIER OR OPERATOR OF A FACILITY

1	Name and address of the occupier or operator of a facility		M/s Shree Cement Ltd., SP3-11/A1, RIICO Industrial Area, Khushkhera, Disst- Khairthal-Tijara (Rajasthan)- -301707			
2	Date of issuance of authorization and its reference number:		File No.F(HSW)/KHAIRTHAL-TIJARA(Tijara)/8570(1)/2025-2026/80-82& Authorization No. RPCB/HWM/2025-2026/CPM/HSW/1 Valid upto 30/04/2030			
3	Description of hazardous waste		Used Oil Category-5.1 Schedule-I			
Month: June,2025 (01/06/2025 to 30/06/2025)						
Physical form with description		Chemical form		Total volume (M ³)/ weight (in kg)		
Used Oil,		Dark Black		Balance on 30/06/2025 (Ltrs.)	0	
4	Description of storage and treatment of hazardous waste					
	Date	Method of storage of hazardous waste			Date	Method of treatment of hazardous waste
		Quantity (Ltrs.)	Received from	Stored in		
a	As on 01/06/2025	0	Opening Stock	Stored in drums at Hazardous waste storage room	-	
b	As on 30/06/2025	0	Closing stock			
	Total	0				
5	Details of transportation of hazardous waste					
	Name & address of the consignee of package		Mode of packing of the waste for transportation	Mode of transportation to site of disposal	Date of transportation	
a	-		-	-	-	
6	Details of disposal of hazardous waste					
	Date of disposal	Concentration of hazardous material in the final waste form (Ltrs)	Site of disposal (identify the location on the relevant layout drawing for reference)	Method of disposal	Persons involved in disposal	
a	-	-	-	-	-	
7	Date of Environmental surveillance					
	Date of	Analysis of ground water	Analysis of soil samples	Analysis of air samples	Analysis of any	

	measurement	Location of sampling	Depth of sampling	Data	Location of sampling	Depth of sampling	Data	Location of sampling	Data	other samples (given details)
	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A
8	Details of hazardous waste sold / Auctioned to the recyclers or co- processors or re-users									
	Date	Name of recyclers or co- processors							Quantity (Ltrs)	
a	-	-							-	
									Total Quantity (L)	0
9	Details of hazardous waste reused or recycled									
	Date	Total quantity of hazardous waste (Reused quantity in Ltrs)	Details of hazardous waste minimization activity			Material received (Ltrs)	final quantity of waste generated	New reduction in waste generation quantity & percentage		
a	-	0	Nil			-	-	-		


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Amit Saini
 HOD(Stores)

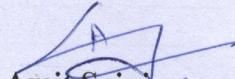
[See rule 6 (5), 13(7),14(6), 16(5) and 20(1)]

FORMAT FOR MAINTAINING RECORDS OF HAZARDOUS WASTE BY OCCUPIER OR OPERATOR OF A FACILITY

1	Name and address of the occupier or operator of a facility		M/s Shree Cement Ltd., SP3-11/A1, RIICO Industrial Area, Khushkhera, Disst- Khairthal-Tijara (Rajasthan)- -301707							
2	Date of issuance of authorization and its reference number:		File No.F(HSW)/KHAIRTHAL-TIJARA(Tijara)/8570(1)/2025-2026/80-82& Authorization No. RPCB/HWM/2025-2026/CPM/HSW/1 Valid upto 30/04/2030							
3	Description of hazardous waste		Used Oil Category-5.1 Schedule-I							
				Month: July, 2025 (01/07/2025 to 31/07/2025)						
		Physical form with description		Chemical form		Total volume (M ³) / weight (in kg)				
		Used Oil,		Dark Black		Balance on 31/07/2025 (Ltrs.)		0		
4	Description of storage and treatment of hazardous waste									
	Date	Method of storage of hazardous waste			Date	Method of treatment of hazardous waste				
		Quantity (Ltrs.)	Received from	Stored in						
a	As on 01/07/2025	0	Opening Stock	Stored in drums at Hazardous waste storage room	-					
b	As on 31/07/2025	0	Closing stock							
	Total	0								
5	Details of transportation of hazardous waste									
	Name & address of the consignee of package			Mode of packing of the waste for transportation		Mode of transportation to site of disposal		Date of transportation		
a	-			-		-		-		
6	Details of disposal of hazardous waste									
	Date of disposal	Concentration of hazardous material in the final waste form (Ltrs)		Site of disposal (identify the location on the relevant layout drawing for reference)		Method of disposal		Persons involved in disposal		
a	-	-		-		-		-		
7	Date of Environmental surveillance									
	Date of measurement	Analysis of ground water			Analysis of soil samples			Analysis of air samples		Analysis of any other samples (given details)
		Location of	Depth of sampling	Data	Location of sampling	Depth of sampling	Data	Location of sampling	Data	

		sampling								
	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A
8	Details of hazardous waste sold / Auctioned to the recyclers or co- processors or re-users									
	Date	Name of recyclers or co- processors							Quantity (Ltrs)	
a	-	-							-	
									Total Quantity (L)	0
9	Details of hazardous waste reused or recycled									
	Date	Total quantity of hazardous waste (Reused quantity in Ltrs)	Details of hazardous waste minimization activity			Material received (Ltrs)	final quantity of waste generated	New reduction in waste generation quantity & percentage		
a	-	0	Nil			-	-	-		

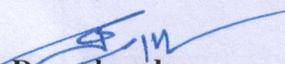

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 (Stores Deptt)


Amit Saini
 HOD(Stores)

FORMAT FOR MAINTAINING RECORDS OF HAZARDOUS WASTE BY OCCUPIER OR OPERATOR OF A FACILITY

1	Name and address of the occupier or operator of a facility		M/s Shree Cement Ltd., SP3-11/A1, RIICO Industrial Area, Khushkhera, Disst- Khairthal-Tijara (Rajasthan)- -301707		
2	Date of issuance of authorization and its reference number:		File No.F(HSW)/KHAIRTHAL-TIJARA(Tijara)/8570(1)/2025-2026/80-82& Authorization No. RPCB/HWM/2025-2026/CPM/HSW/1 Valid upto 30/04/2030		
3	Description of hazardous waste		Used Oil Category-5.1 Schedule-I		
		Month: August,2025 (01/08/2025 to 30/08/2025)			
		Physical form with description	Chemical form	Total volume (M³)/ weight (in kg)	
		Used Oil,	Dark Black	Balance on 30/08/2025 (Ltrs.)	3000
4	Description of storage and treatment of hazardous waste				
	Date	Method of storage of hazardous waste		Date	Method of treatment of hazardous waste
		Quantity (Ltrs.)	Received from		
a	As on 01/08/2025	0	Opening Stock	Stored in drums at Hazardous waste storage room	
b	On 26/08/2025	3000	Received from Girth Gear of Cement mill-1 & Gear Box Roller Press-1		
c	As on 30/08/2025	3000	Closing stock		
	Total	3000			
5	Details of transportation of hazardous waste				
	Name & address of the consignee of package		Mode of packing of the waste for transportation	Mode of transportation to site of disposal	Date of transportation
a	-		-	-	-
6	Details of disposal of hazardous waste				
	Date of disposal	Concentration of hazardous material in the final waste form (Ltrs)	Site of disposal (identify the location on the relevant layout drawing for reference)	Method of disposal	Persons involved in disposal
a	-	-	-	-	-
7	Date of Environmental surveillance				

	Date of measurement	Analysis of ground water			Analysis of soil samples			Analysis of air samples		Analysis of any other samples (given details)
		Location of sampling	Depth of sampling	Data	Location of sampling	Depth of sampling	Data	Location of sampling	Data	
	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A	N.A
8	Details of hazardous waste sold / Auctioned to the recyclers or co- processors or re-users									
	Date	Name of recyclers or co- processors							Quantity (Ltrs)	
a	-	-							-	
									Total Quantity (L)	0
9	Details of hazardous waste reused or recycled									
	Date	Total quantity of hazardous waste (Reused quantity in Ltrs)	Details of hazardous waste minimization activity			Material received (Ltrs)	final quantity of waste generated	New reduction in waste generation quantity & percentage		
a	-	0	Nil			-	-	-		


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(Stores Deptt)


Amit Saini
HOD(Stores)

SCL/KKG/ENV/HWA/2025-26/ 101

Date: 09th June, 2025

To,
The Member Secretary
Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongari
Jaipur- 302004 (Rajasthan)

Sub. : Submission of Hazardous waste annual return in FORM- IV from (April,2024 to March,2025) under Hazardous and Other Waste (Management, Handling and Transboundary Movement) Rules 2016

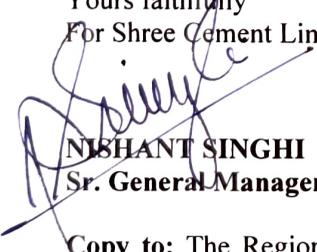
Ref. : Authorization No. RPCB/HWM/2025-2026/CPM/HSW/1 &
File No. F (HSW)/KHAIRTHAL-TIJARA (Tijara)/8570(1)/2025-2026/80-82
dated 07.04.2025

Dear Sir,

This is reference to above cited subject; we are submitting herewith the annual return of Hazardous waste annual return in FORM- 4 from (April,2024 to March,2025) under Hazardous and Other Waste (Management, Handling and Transboundary Movement) Rules 2016 for M/s Shree Cement Ltd. situated at Plot No. SP3-11/A1, RIICO Industrial Area, Khushkhera, Tehsil Tijara, Distt. – Khairthal-Tijara, Rajasthan.

This is for your kind information please.

Thanking You
Yours faithfully
For Shree Cement Limited,


NISHANT SINGHI
Sr. General Manager (O)

Copy to: The Regional Officer, Rajasthan State Pollution Control Board, Plot No. G.O-I,
Phase-II, RIICO Industrial Area-Bhiwadi-301019

Encl: 1. Duly Filled Annual Report in Form-4

FORM 4

[See rules 6(5), 13(8), 16(6) and 20 (2)]

FORM FOR FILING ANNUAL RETURNS

[To be submitted to State Pollution Control Board by 30th day of June of every year for the preceding period April to March]

For FY: 2024-25

1.	Name and address of facility	M/s Shree Cement Ltd. Plot No. SP3-11/A1, RIICO Industrial Area, Khushkhera, Tehsil Tijara, Dist. – Khairthal-Tijara, Rajasthan – 301707
2.	Authorization No. and date of issue	Authorization No. RPCB/IIWM/2025-2026/CPM/ HSW/1 dated 07.04.2025
3.	Name of the authorized person and full address with telephone, fax number and e-mail	Nishant Singhi – Sr. General Manager(O) M/s Shree Cement Ltd. Situated at Plot No. SP3-11/A1, RIICO Industrial Area, Khushkhera, Tehsil Tijara, Dist. – Khairthal-Tijara, Rajasthan – 301707 nishant.singhi@shreecement.com
4.	Production during the year (product wise), wherever applicable	Cement Production : 1.976 MMTPA

Part A. To be filled by hazardous waste generators

Total Quantity of waste generated category wise						
Sr. No.	Type of Hazardous Waste	Category	Date of generation	Qty. (In Liters)	Qty. (In MTA)	Method of Storage
1.	Used or Spent Oil (Sch -I)	5.1	17.06.2024	3570	3.570	Stored at hazardous waste storage room
2.	Used or Spent Oil (Sch -I)	5.1	27.02.2025	800	0.800	Stored at hazardous waste storage room
Quantity dispatched						
(i) To disposal facility :- As per Authorization						
(ii) To recyclers or Co-processors or Pre-processors:- RSPCB Authorized Recycler						
(iii) Others:- Nil						
	Type of Hazardous Waste	Category	Date of Disposal	Qty. (In Liters)	Qty. (In MTA)	Method of Disposal
	Used or Spent Oil (Schedule -I)	5.1	06.07.2024	3570	3.570	Disposed to RSPCB Authorized Recycler
2.	Details of transportation	Name and Address of Consignee	Transporter's Registration No.	Mode of Transportation	Date of Transportation	
		M/s Shiv Shakti Oil & Lubricants, Plot No. F-557, RIICO Industrial Area,	Authorization No. is RPCB/IIWM/2023-2024/HISW/	In Covered Hazardous Waste Truck	06.07.2024	

		Chopanki, Tehsil-Tapukara, Tehsil-Tijara, Distt.-Khairthal-Tijara (Raj.)	HISW/8 dated 11.05.2023		
	Details of Disposal	Receiver's Name and Address M/s Shiv Shakti Oil & Lubricants, Plot No. F-557, RIICO Industrial Area, Chopanki, Tehsil-Tapukara, Tehsil-Tijara, Distt.-Khairthal-Tijara (Raj.)	Receiver's Authorization No. Authorization No. is RPCB/HW M/2023-2024/HISW/HISW/8 dated 11.05.2023	Mode of Disposal In seal packed drums	Date of Disposal 06.07.2024
3.	Quantity Utilized in-house, if any- Nil				
4.	Quantity in storage at the end of the year - 800 Ltrs				

Part B. To be filled by Treatment, storage and disposal facility operators

1.	Total quantity received	Not Applicable
2.	Quantity in stock at the beginning of the year	
3.	Quantity treated	
4.	Quantity disposed in landfills as such and after treatment	
5.	Quantity incinerated (if applicable)	
6.	Quantity processed other than specified above	
7.	Quantity in storage at the end of the year	

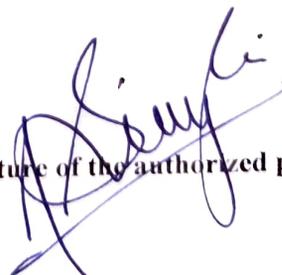
Part C. To be filled by recyclers or co-processors or other users

1.	Quantity of waste received during the year (i) domestic sources (ii) imported (if applicable)	Not Applicable
2.	Quantity in stock at the beginning of the year	
3.	Quantity recycled or co-processed or used	
4.	Quantity of products dispatched (wherever applicable)	
5.	Quantity of waste generated	
6.	Quantity of waste disposed	
7.	Quantity re-exported (wherever applicable)	
8.	Quantity in storage at the end of the year	

Date: 09.06.2025

Place: Khushkhhera

Signature of the authorized person



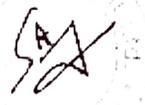
Page 3 of 6

FORM 10

[See Rule 19 (1)]

MANIFEST FOR HAZARDOUS AND OTHER WASTE

184

Sender's name and mailing address (including Phone no. and e-mail)	M/S. Shree Cement Ltd. Plot No-SP3 II/A, RIICO Ind. Area Khushkheda Teh. Tijara Distt. Alwar (Raj)		
Sender's Authorisation No.	RPCB/HWM/2020-2021/CP14/HSW/1		
Manifest Documents No.	SSOL/HW/01/2024-25/SCL...../Dt. 06-07-24		
Transporter's name and address: (including Phone No. and e-mail)	M/S. Shiv Shakti Oil & Lubricants F-557 & F-693 (Unit 3) Ind. Area Chopanki		
Type of vehicle	(Truck/Tankers/Special Vehicle) ✓		
Transporter's registration No.	RPCB/HWM/2023-2024/HSW/HSW/140		
Vehicle registration No.	RJ40 GA : 2066		
Receiver's name and mailing address (including Phone No. and e-mail)	SHIV SHAKTI OIL & LUBRICANTS F-557 & F-693 (Unit 3), RIICO Industrial Area Chopanki, Post: Tapukara Teh. Tijara, Distt. Alwar - 301707 (Rajasthan) INDIA Ph.: +91-9310003339, 9350003339 E: shivshakti_jub07@yahoo.co.in		
Receiver's Authorisation No.	RSPCB/HWM/2023-2024/HSW/HSW/08 RSPCB/HWM/2019-2020/HSW/HSW/106 (Unit 3)		
Waste description	Used Lube Oil, Used Cutting Coolant Oil {Cat. 5.1} ✓ Used Hydraulic Oil, Used Transformer Oil {Cat. 5.2} X Waste or Residues Containing Oil {Cat. 33.1} (Unit-3) X Containers/ Barrels/ Drums Contaminated with Hazardous Wastes/ Chemicals		
Total quantity No. of Containers 55 TO KL /m ³ or MT 17 Nos.		
Physical form	(Solid/Semi-Solid/Sludge) OILY / Tarry / Slurry / Liquid		
Special handling instructions and additional information :	Disposed/ sale as per Precautions/ Rules of Central Pollution Control Board/ MOEF/ SPCB to the Authorized Reg. Re-recycler/ Re-processor (Handle with Care)		
Sender's Certificate	I hereby declare that the contents of the consignment are fully and accurately described above by proper shipping name and are categorised, packed, marked, and labelled and are in all respects in proper condition for transport by road according to applicable national government regulations. <div style="text-align: center; margin-top: 10px;">  </div>		
Name & stamp: Signature	Month	Day	Year
	07	06	2024
Transporter acknowledgement of receipt of Wastes			
Name & stamp: Signature	Month	Day	Year
	07	06	2024
Receiver's certification for receipt of hazardous and other waste			
Name & stamp: Signature	Month	Day	Year
	07	06	2024

COPY 2 of 7

ow Copy To be retained by the sender

Authorisation Cum-Passbook for Re-refining/Recycling of Hazardous Waste

23

Name and Address of the Industry : M/s Shiv Shakti Oil & Lubricants
F-557, RIA Chopanki, Bhiwadi,
Tehsil - Tijara, District - Alwar

Telephone/Fax No. : 9918408248

E-Mail Address : shivshakti_lub07@yahoo.co.in

Authorisation No. : RPCB/HWM/2023-2024/HSW/HSW/S.

Date of issue : 11/05/2023

Validity period : 01/04/2023 To 31/03/2028

Type & quantity of the Hazardous Waste (S) permitted for procurement and recycling.

S. No.	Hazardous Waste (Used/Waste Oil) Type	Quantity (Kilolitres/Metric ton per annum)
1.	Used or spent oil (Schedule - I, code - S.1)	2000 KLA (Two Thousand KLA)
2.	Wastes or residues containing oil (Schedule - IV, code - S.2)	1600 KLA (Sixteen hundred KLA)

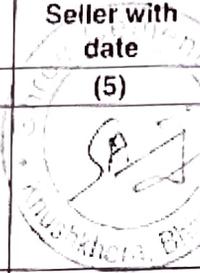


11.05.2023
 आ. पी. गुप्ता
 Authorized Signatory & Seal
 आ. पी. गुप्ता

Endorsement by the Auctioneer/Seller (except column no. 6 & 7)
(Condition No.3 of the Authorisation)

Authorisation No.: RPCB/HW01/2023-2024/18510/18510/8 Date: 11/05/2023

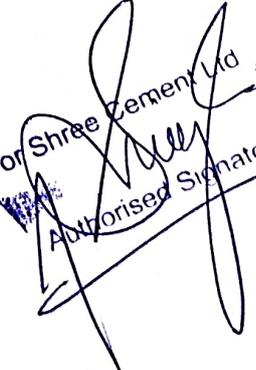
Waste(s) Type: Used or Spent Oil Permitted Quantity: 2000 KLA
Waste or Residues Containing Oil - 1600 KLA

No.	Date	Address of the Auctioneer/Seller	Type & Quantity of HW sold /Auctioned	Signature & Seal of the Auctioneer/Seller with date	Date of arrival in Recyclers premises & Challan No.	Balance Quantity (Registered - procured till date)
(1)	(2)	(3)	(4)	(5)	(6)	(7)
133	06/03/23	Shree Cement Limited K Huskhera	5.1 3570 LTR		06/04/23 RJ2401106276	
134						
135						
136						
137						
138						

*to be filled by the Recycler

**Production & Consumption Details of
Shree Cement Limited, Khushkhera**

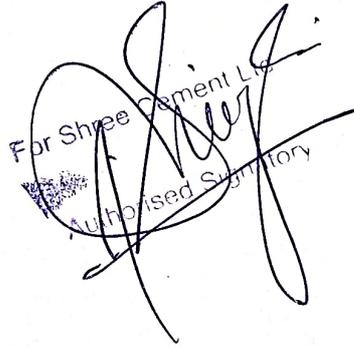
Month & Year	Cement Production	RM Consumption (MT)				Biomass
		Clinker	Flyash	Gypsum	Total	
Apr-24	162653.00	99182.00	46153.00	17318.00	162653.00	425.80
May-24	181035.00	108162.00	53096.00	19777.00	181035.00	854.98
Jun-24	174339.00	103618.00	51884.00	18837.00	174339.00	677.20
Jul-24	157975.00	93202.00	47017.00	17756.00	157975.00	739.43
Aug-24	153734.00	89955.00	46454.00	17325.00	153734.00	327.40
Sep-24	159382.00	92665.00	49068.00	17649.00	159382.00	321.90
Oct-24	191072.00	113009.00	58154.00	19909.00	191072.00	796.90
Nov-24	114064.00	67104.00	35027.00	11933.00	114064.00	666.10
Dec-24	156229.00	94126.00	46143.00	15960.00	156229.00	932.07
Jan-25	171944.00	104808.00	49444.00	17692.00	171944.00	1292.80
Feb-25	175488.00	112697.00	44569.00	18222.00	175488.00	1097.00
Mar-25	177811.00	110939.00	48351.00	18521.00	177811.00	1136.50
Total FY 24-25	1975726.00	1189467.00	575360.00	210899.00	1975726.00	9268.08
Apr-25	138247.00	85893.00	37935.00	14419.00	138247.00	564.00
May-25	136053.00	82585.00	39395.00	14073.00	136053.00	582.60
Jun-25	155051.00	95134.00	43929.00	15988.00	155051.00	602.37
Jul-25	158800.00	95739.00	46653.00	16408.00	158800.00	314.50
Aug-25	138071.96	82253.83	41216.155	14601.975	138071.96	54.30
Total FY 25-26 (till Aug)	726222.96	441604.83	209128.16	75489.98	726222.96	2117.77

For Shree Cement Ltd,

 Authorised Signatory

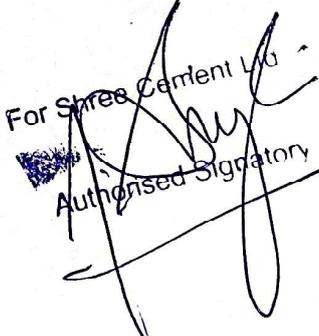
**Production & Consumption Details of
Shree Cement Limited, Khushkhera**

FY Year	Cement Production (MT)
2021-22	2160480
2022-23	2370446
2023-24	2374649
2024-25	1975726
Apr-25 to Aug-25	726222

For Shree Cement Ltd.
Authorised Signatory



PLANTATION DETAILS at Shree Cement Limited, Khushkhera		
Total plant area (m2)	104426	
Total green area covered (m2)	37700	
Total green cover (%)	36.13	
Total Plantation till 2024-25	Inside plant	Outside plant
No. of Plant saplings planted up to 31.03.2025	8720	10158
No. of Plant saplings survived up to 31.03.2025	7908	8616
Survival rate (%)	90.69	84.82
No. of plant saplings planted in 2025-26 (till Aug)	Inside plant	Outside plant
No. of plant saplings planted	0	5000
No. of plant saplings survived	0	-
Survival Rate (%)	0	-
Plantation Location	Plant Premises	Adjoining Factory Khushkhera Industrial Area
		Two Parks in RICCO Industrial Area
		Factory Outside Vehicle Parking
		Budhi Bawal Connectiong Road both side
		Gaushala
Major Plant Species	Neem, Peepal, Aam, Gulmohar, Ambla, Amarud, Jaamun, Seesam	

For Shree Cement Ltd

 Authorised Signatory



161 Regional Office **Annexure - 26**
RAJASTHAN STATE POLLUTION CONTROL BOARD
GO-1, Phase II, RIICO Industrial Area, Bhiwadi
Email id: robhiwadi@gmail.com

Through e-mail

क्रमांक: राप्रनिमं/क्षेका/भिवाडी/लीगल-145/2813

दिनांक 27-09-2025

चिकित्सा अधिकारी प्रभारी,
सामुदायिक स्वास्थ्य केन्द्र,
टपूकड़ा, जिला खैरथल-तिजारा

विषय : विगत एक वर्ष में सामुदायिक स्वास्थ्य केन्द्र टपूकड़ा में बहिरंग विभाग (ओपीडी) में पंजीकृत होने वाले मरीजों की सूचना प्रदान करने बाबत।

संदर्भ:- माननीय राष्ट्रीय हरित प्राधिकरण में प्रस्तुत मूल आवेदन संख्या 93/2025 के सम्बन्ध में पारित आदेश दिनांक 29.07.2025 के सम्बन्ध में।

महोदय,

उपरोक्त विषयान्तर्गत लेख है कि माननीय राष्ट्रीय हरित प्राधिकरण में प्रस्तुत मूल आवेदन संख्या 93/2025 (रवीन्द्र रघु यादव बनाम श्री सीमेंट लिमिटेड एवं अन्य) के सम्बन्ध में माननीय न्यायालय द्वारा पारित आदेश दिनांक 29.07.2025 की अनुपालना में उपखंड अधिकारी टपूकड़ा एवं राजस्थान राज्य प्रदूषण नियंत्रण मण्डल के प्रतिनिधि श्री अंकुर पाठक द्वारा दिनांक 12.09.2025 से 13.09.2025 तक मै० श्री सीमेंट लिमिटेड का संयुक्त रूप से निरीक्षण किया गया है।

इसी क्रम में आपसे अनुरोध है कि सामुदायिक स्वास्थ्य केन्द्र, टपूकड़ा में विगत एक वर्ष में बहिरंग विभाग (ओपीडी) पंजीकृत Lungs related disease, asthma, hearing loss, dehydration and heart disease, sore throat, coughing, lung inflammation and permanent lung damage से सम्बन्धित रोगियों की संख्या एवं उक्त बीमारियों के सम्बन्ध में सम्भावित कारणों की सूचना शीघ्रताशीघ्र इस कार्यालय को उपलब्ध करवाये, ताकि माननीय राष्ट्रीय हरित प्राधिकरण के समक्ष संयुक्त जांच प्रतिवेदन प्रस्तुत किया जा सके।

सादर,

भवदीय


(अंकुर पाठक)
पर्यावरण अभियंता

कार्यालय चिकित्सा अधिकारी प्रभारी सामुदायिक स्वास्थ्य केन्द्र, टपूकडा (खैरथल
तिजारा)

क्रमांक: संस्थापन / 2025 / 514

दिनांक / 03.10.2025

Annexure - 29

श्रीमान क्षेत्रीय अधिकारी
राजस्थान राज्य प्रदूषण नियंत्रण मंडल
भिवाडी

विषय: विगत एक वर्ष में सामुदायिक स्वास्थ्य केन्द्र टपूकडा में पंजीकृत होने वाले मरीजों की
सूचना भिजवाने बाबत।

महोदय

उपरोक्त विषयान्तर्गत लेख है कि आपके द्वारा चाही गई ओपीडी में पंजीकृत होने वाले मरीजों की
सूचना निम्न प्रकार है:

S.No	Disease	Common Cause	Reported in 2024
1	Lungs related disease	Bacterial and viral infection and smoking, allergic pollens, dust, mites	715
2	Asthama	Bacterial and viral infection and smoking allergic pollens, dust, mites	1673
3	Hearing Loss	0	0
4	Heart Disease	0	0
5	Dehydration	High temperature, loose motion, vomiting, fever, bacterial and viral infection	1583
6	Sore throat	Bacterial and viral infection, allergic pollens	3327
7	Coughing	Bacterial and viral infection, allergic pollens	3682
8	Lung Inflammation	0	0
9	Permanent lung Damage	0	0

चिकित्सा अधिकारी प्रभारी
सामुदायिक स्वास्थ्य केन्द्र टपूकडा
खैरथल-तिजारा राजो

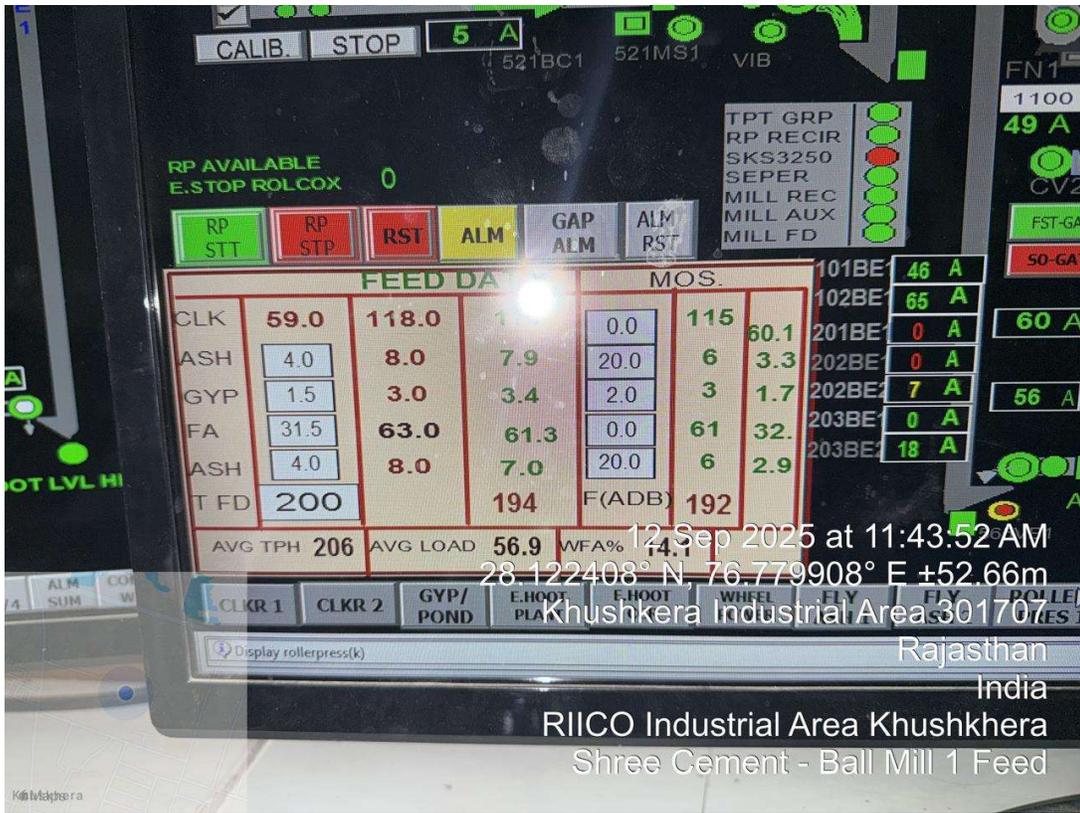
1. Control Centre at Shree Cement Limited



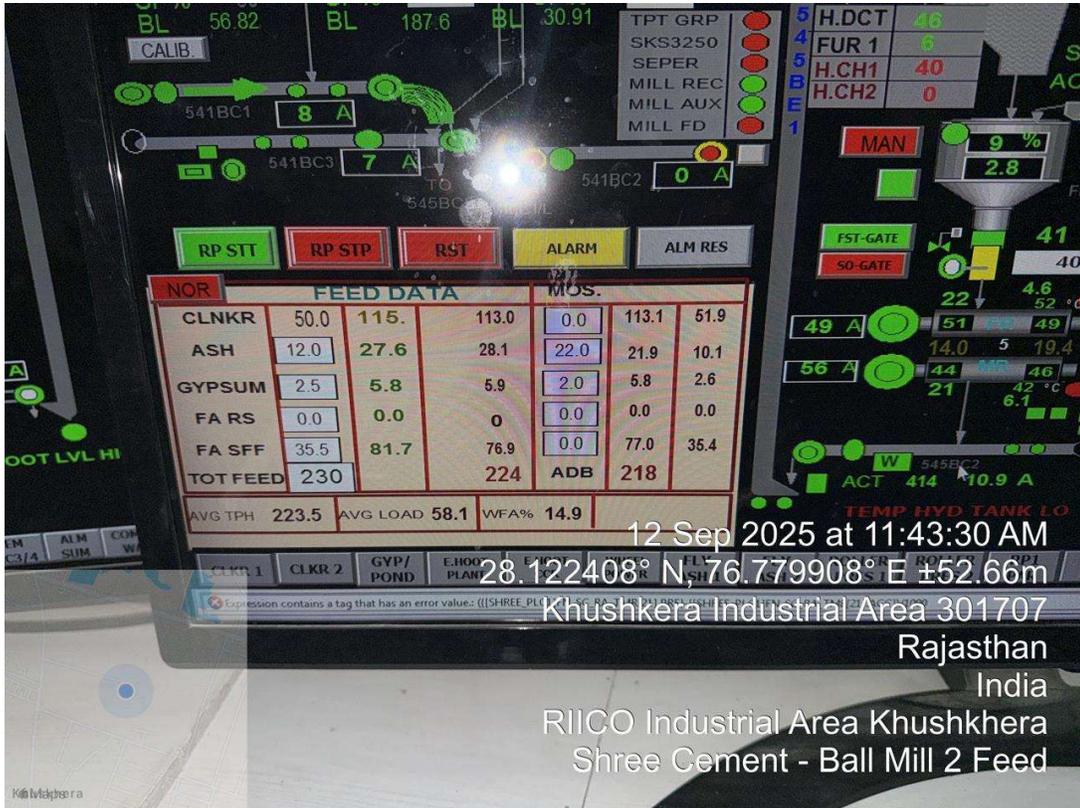
2. Team Understanding the Process



3. Feed Rate of Mill During Inspection



4. Feed Rate of Mill During Inspection



5. Joint Team in Dialogue with Representative of Industry



6. Manual Handling of Raw Material



7. Partially Covered Storage Shed



8. Partially Covered Storage Shed



9. Unloading Bays (Some Covered / Some Partially Covered)



10. Suction Mechanism at Unloading Bay



11. Unloading in Progress



12. Water Sprinkler near Storage Shed Area



13. Bag House and Stack attached with Unloading Bays



14. Cement Mill



15. Non-Operational Hot Air Generator



16. Ambient Air Monitoring near Main Gate

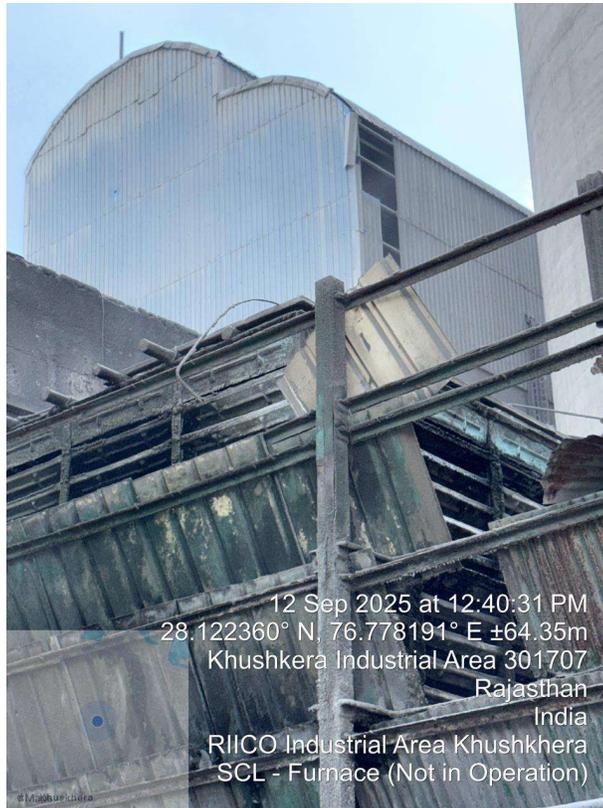


17. Emissions in Packaging Section



12 Sep 2025 at 12:47:14 PM
28.122273° N, 76.779066° E ±12.40m
Khushkhera Industrial Area 301707
Rajasthan
India
RIICO Industrial Area Khushkhera
SCL - Fugitive at Packing

18. Damaged Shed in packaging Section



12 Sep 2025 at 12:40:31 PM
28.122360° N, 76.778191° E ±64.35m
Khushkhera Industrial Area 301707
Rajasthan
India
RIICO Industrial Area Khushkhera
SCL - Furnace (Not in Operation)

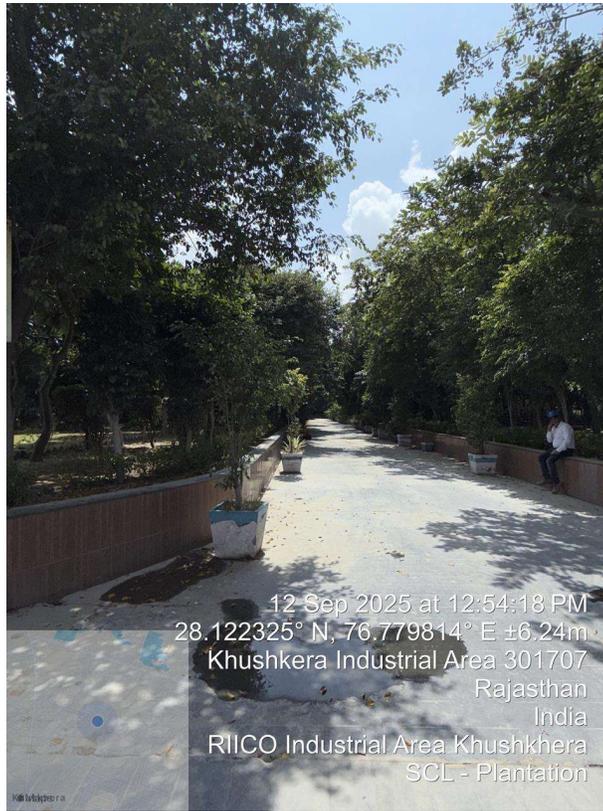
19. Stack Emission Monitoring



20. Water Sprinkler in Truck Parking Area



21. Plantation in Premises



22. Plantation

